

**BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE, CHENNAI  
O.A. NO. 113 OF 2021(SZ)**

**IN THE MATTER OF:**

TRIBUNAL ON ITS OWN MOTION SUO  
MOTU BASED ON THE NEWS ITEM  
PUBLISHED IN THE TIMES OF INDIA  
NEWSPAPER, CHENNAI EDITION, DATED  
27.04.2021 UNDER THE CAPTION "DUMPING  
OF GARBAGE IN THALAMBUR LAKE:  
LOCALS WRITE TO DISTRICT COLLECTOR"

AND

THE PRINCIPAL SECRETARY TO  
GOVERNMENT, PUBLIC WORKS  
DEPARTMENT & ORS

...Respondents 1-10

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Certified to be true copies of the originals

Dated at Chennai on this the 4<sup>th</sup> day of January, 2022

Counsel for the 9<sup>th</sup> Respondent

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CHENNAI

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**AND**

THE PRINCIPAL SECRETARY TO  
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**AFFIDAVIT ON BEHALF OF RESPONDENT NO. 9**

I, S. Kannan, s/o K. Sethuraman, aged about 68 years, having my address at H-14, Arihant Heirloom, Thazhambur Main Road, Thazhambur – 600 130, do hereby solemnly state as follows:

1. I am the Authorized Signatory of Respondent No. 9. I am well aware of the facts of the case, and am competent to swear to the present Affidavit.
2. The present Affidavit is being filed to highlight and summarize all the measures taken by the residents of Respondent no. 9 for protection of the Thazambur lake.


**A. BIRD'S EYE VIEW OF THE KEY MILESTONES ACHIEVED BY RESPONDENT NOS. 9 AND 10 OVER THE PAST YEAR**

3. As a community, Respondent Nos. 9 and 10 have been very pro-active in crusading for the health and safety of their natural environment, focusing especially on the protection of the lake Thazambur. Mindful of the issue of lack of waste management infrastructure, Respondent Nos. 9 and 10 have themselves embarked on Wet and Solid Waste segregation since March 2022. The efforts of the residents have yielded wonderful results in the last eight (8) Months.
4. **The key milestones achieved by Respondent Nos. 9 and 10 are enumerated hereinbelow:**
- a. Over 1.6 tons of wet waste (Vegetable & Fruit) delivered to local farm for further use.
  - b. Recycled over 0.75 Tons of recyclable waste such as plastic and cardboard.
  - c. Recycled over 0.5 Tons of E-waste.
  - d. Donated over 6 Truckloads of Clothes, Luggage, Toys etc. to Goonj.
  - e. Planted 1000+ Palm trees around the Thazhambur Lake
  - f. 100% of water is recycled in STP and 80% is used internally for Garden areas.
  - g. Stopped issuance of plastic bags in the local stores.
  - h. Restoration of Lake Thazambur to pristine condition and return of natural flora and fauna in its vicinity.



**B. STEPS TAKEN BY RESPONDENT NOS. 9 AND 10 PURSUANT TO THIS HON'BLE TRIBUNAL'S ORDER OF 13.05.2022**

5. By the Order of 13.05.2022, this Hon'ble Tribunal was pleased to direct the District Collector to constitute a committee/ convene a meeting of the local authorities as also Respondent Nos. 9 and 10 to work out a solution for garbage dumping in the area. The relevant portion of the Order of this Hon'ble Tribunal dated 20.12.2022 is being extracted hereinbelow:

*"5. In view of the increasing issues of solid waste management especially in periurban areas due to sudden explosion of households in erstwhile rural villages, time has come for the Town Planning Authorities, while granting approvals and building permits, they should also take care of the waste that is likely to be generated by the residents and provide appropriate solutions and impose necessary conditions. The DTCP should also file a report on what measures they have taken/proposed to address this emerging issue. The District Collector can also join hands with the local authorities and with the help of the waste generators, in this case apartment owners themselves, can identify an alternative site and streamline dumping of garbage by ensuring segregation at source for which Committee may be constituted with all stakeholders including the Apartment Welfare Associations and convene a meeting to find a solution to the problem. In this regard the District Collector, Pollution Control Board as well as applicant in IA No. 58/2022 are directed to give their appropriate suggestions and workable measures and be a role model for existing as well as forthcoming residential apartments on the outskirts of the Chennai Metropolitan and other corporation areas."*

(emphasis added)

6. The efforts of Respondent Nos. 9 and 10 in this regard, pursuant to this Hon'ble Tribunal's order of 13.05.2022 are detailed hereinbelow:

The block contains a handwritten signature in blue ink on the left and a circular official stamp on the right. The stamp is blue and contains the text 'ANFOA' at the top and 'THE TRIBUNAL' at the bottom, with two stars on either side of the central circle.

(I) Meeting with the Panchayat President on 11.06.2022

7. Immediately after this Hon'ble Tribunal's order of 13.05.2022, Respondent Nos. 9 and 10 set up, and held a meeting with the Local Panchayat President, Sh. Munusami on 11.06.2022. Respondent Nos. 9 and 10 highlighted the difficulties faced by the residents of Thazhambur on account of the continued dumping and occasional burning of garbage around the Thazhambur Lake ("Lake"). Respondent Nos. 9 and 10 requested the President to use his good offices to impress upon the Block Development Officer ("BDO") and the revenue authorities, the need to allocate a different parcel of land to shift the dumpyard. Respondent Nos. 9 and 10 also emphasized that it would be necessary to do so before the onset of the monsoon, to avoid waste being washed into the Lake. The President assured Respondent Nos. 9 and 10 that he was already working on shifting the dumpyard and that the same would be completed soon. Respondent Nos. 9 and 10 also discussed the waste management measures being undertaken by the apartment complexes, in view of the Panchayat stopping collection of waste from the apartment complexes, owing to them being bulk generators of waste. The President was also briefed on the sewage water treatment processing. Copies of some photographs of the meeting with the President of the Thazhambur Village Panchayat are being annexed herewith as **Annexure – 1.**

(II) Letter dated 14.06.2022 issued to the District Collector requesting for a meeting

8. Immediately thereafter, Respondent Nos. 9 and 10, through their counsel, addressed a letter to the District Collector on 14.06.2022, with a copy to the Thazhambur Village Panchayat and the Tamil Nadu Pollution Control Board



("TNPCB"), requesting for a meeting of all concerned stakeholders to be convened as per this Hon'ble Tribunal's order of 13.05.2022. A copy of the letter dated 14.06.2022 is being annexed herewith as **Annexure – 2**.

9. Respondent Nos. 9 and 10 did not receive any response to this letter, and no meeting was convened pursuant to the directions of this Hon'ble Tribunal.

**(III) Meeting with the local MLA, Sh. S.S. Balaji on 25.06.2022**

10. While awaiting a response from the District Collector, Respondent Nos. 9 and 10 simultaneously reached out to the local Member of Legislative Assembly (MLA), Sh. S.S. Balaji, who was instrumental in bringing the issue of indiscriminate dumping in Thazhambur to the fore.
11. Respondent Nos. 9 and 10 had first interacted with Sh. Balaji in March 2021, to seek his intervention in respect of the dumpyard near the Lake. Sh. Balaji was particularly concerned about the dumping of bio medical waste near the Lake and immediately reached out to the media, to publicize this issue. This Hon'ble Tribunal was pleased to take cognizance of one such media report, published by the Times of India on 27.04.2021.
12. Pursuant to this Hon'ble Tribunal's Order of 13.05.2022, Respondent Nos. 9 and 10 once again reached out to Sh. Balaji, who promptly proposed a meeting and extended an invitation on 18.06.2022 to all the apartment complexes in the area. A copy of the invite issued by Sh. S.S. Balaji, along with translated copy is being annexed herewith as **Annexure – 3**.
13. A detailed meeting thereafter held on was held on 25.06.2022. Apart from Respondent Nos. 9 and 10, representatives of approx. 9 housing complexes also participated in this meeting, where various concerns about the solid and liquid waste management in Thazhambur were discussed. Sh. Balaji was

generally of the view that the Thazhambur area should no longer be classified as a village, given the number of apartments and IT companies that have sprung up in the recent past. He recognized that the infrastructure was woefully inadequate and stated that he had taken up this issue in the Legislative Assembly also. Apart from Waste Management, residents also briefly discussed about the plight of roads in Thazhambur, lift licenses, etc. Copies of photographs of the meeting with Sh. S.S. Balaji are being annexed herewith as **Annexure – 4**. A copy of brief minutes of the aforesaid meeting is being annexed herewith as **Annexure –5**.

14. Immediately after the above meeting, Sh. Balaji addressed a letter to the District Collector on 26.06.2022, summarizing the concerns of the local residents and requesting that a meeting of all the stakeholders be convened. Respondent Nos. 9 and 10 understand that Sh. Balaji did not receive any response to his letter. A copy of Sh. Balaji's letter dated 26.06.2022 is being annexed herewith as **Annexure – 6**.

**(IV) Shifting of the dump yard in July 2022 due to the successful intervention of the District Collector.**

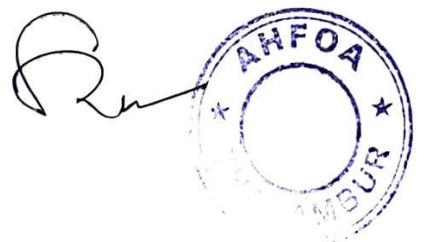
15. On 30.06.2022, however, Respondent Nos. 9 and 10's counsel came to be marked on a letter dated 22.06.2022 addressed by the District Collector to the TNPCB, the BDO and the Thiruporur Town Panchayat, asking for a report of compliance with this Hon'ble Tribunal's order of 13.05.2022. A copy of the letter dated 22.06.2022 is being annexed herewith as **Annexure – 7**.


16. Pursuant to the District Collector's intervention, the dumpyard was eventually shifted out of Survey Nos. 80/4, 80/5 and 80/6 in July 2022, and all dumping activities have hence ceased.

(V) Renewed request for a meeting with the District Collector for exploring permanent solutions for waste management in Thazhambur

17. As stated above, neither Respondent Nos. 9 and 10, nor the local MLA, Sh. S.S. Balaji received any response from the District Collector, to their letters requesting for a meeting of all stakeholders to be convened as per the directions of this Hon'ble Tribunal in its order dated 13.05.2022.
18. In view of this Hon'ble Tribunal's order dated 17.10.2022, Respondent Nos. 9 and 10 once again, through their counsel, addressed a letter to the District Collector on 15.11.2022, reiterating their request for a meeting of all concerned stakeholders to explore permanent solutions for waste management in Thazhambur. Respondent Nos. 9 and 10 requested the District Collector to extend invitations to (a) representatives of all the bulk waste generators in the area; (b) representatives of smaller households and establishments; (c) the local MLA, S. S.S. Balaji; (d) representatives of the Thazhambur Village Panchayat; and (e) representatives of the TNPCB and any other local authorities/ stakeholders whose presence may be required. A copy of Respondent Nos. 9 and 10' letter dated 15.11.2022 is being annexed herewith as **Annexure – 8**.
19. On 22.11.2022, Respondent Nos. 9 and 10 received an invitation from the District Collector, for a meeting at 5 p.m. on 24.11.2022. A copy of the



invitation received from the District Collector's office, along with the typed translated copy is being annexed herewith as **Annexure – 9**.

**(VI) Meeting with the District Collector on 24.11.2022**

20. On 24.11.2022, the aforesaid meeting was conducted at the District Collector's headquarters in Chengalpattu. The meeting was presided over by the District Collector and the Thazhambur Project Director. The BDO, Panchayat President, Ward Counsellors and representatives of large apartment complexes, including Respondent Nos. 9 and 10, DLF, Casa Grand, Jains etc., were also in attendance. Some of the key issues that were deliberated at the meeting are summarized below:

- a. The meeting opened with the Project Director offering a detailed presentation on solid waste management.
- b. Following the Project Director's presentation, the Collector took the dais and enquired about the shifting of the dumpyard. The Collector informed the participants that a Micro Composting Plant was going to be set up at the new location, to process solid waste deposited at that site by the Thazhambur Panchayat.
- c. At this juncture, representatives of the condominiums such as Respondent Nos. 9 and 10 informed the collector that the waste generated by these apartment complexes were segregated at source and recycled. The reject waste was being disposed of through local contractors. Respondent Nos. 9 and 10 represented that the primary issue being faced by them was the absence of incinerators in Thazhambur to safely burn reject waste. The Collector assured that he would do the needful.



- d. Respondent Nos. 9 and 10 explained the efforts undertaken by them to segregate and manage solid waste. The Collector appreciated Respondent Nos. 9 and 10' efforts and advised the Panchayat President to focus on implementing source segregation throughout the Panchayat area.
- e. As far as sewage was concerned, Respondent Nos. 9 and 10 represented that they had installed STPs to treat 100% of the sewage generated by the apartment complexes. Of this, 80% was recycled and used to water gardens, etc. and the remaining treated water was being off-loaded in government approved areas. Respondent Nos. 9 and 10 also explained that the contractors carting out the remaining treated water were paid only upon producing receipts issued by the Chennai Metropolitan Water Supply and Sewerage Board ("CWSSB"). Respondent Nos. 9 and 10 also produced lab test reports of the treated water, showing that the water was within the TNPCB prescribed parameters.

Copies of photographs of the meeting with the District Collector are being annexed herewith as **Annexure – 10**.

**C. VOLUNTARY MEASURES ADOPTED BY RESPONDENT NOS. 9 AND 10 IN RESPECT OF WASTE MANAGEMENT**

21. Respondent Nos. 9 and 10 have spearheaded the development of a solid waste management system in the apartment complexes of Respondent No. 9 and Respondent No. 10. The system works at grassroots level by incentivizing and educating all local residents to adopt eco-friendly waste disposal practice.

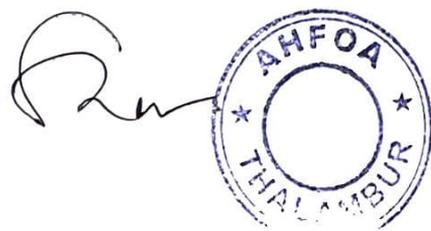


(I) Source segregation of solid waste

22. The very first voluntary measure undertaken by Respondent Nos. 9 and 10 towards solid waste management was to implement source segregation of solid waste. Presently, the households have been instructed to segregates waste at source into the following categories (a) organic plant waste, including fruit and vegetable waste; (b) recyclable waste, including cardboard boxes, plastic, glass, metal, etc.; and (c) e-waste.

(II) Segregation of organic kitchen waste and recycling by local poultry farm

23. Since **12.05.2021**, the residents of Respondent No. 9 successfully implemented segregation of vegetable and fruit waste. The residents gather the organic kitchen waste, such as vegetable peels, etc. and deposit it in a designated bin kept near the community shop. A copy of the photograph of the bins designated for organic kitchen waste is being annexed herewith as **Annexure - 11**.
24. The segregated organic plant waste is being collected by Jacob & Klooster farm on a daily basis for its poultry farm, to be used as animal feed and manure. Jacob & Klooster farm has also issued a letter of appreciation, certifying that they collect vegetable and fruit cut waste from Respondent No. 9 on a daily basis from 12.05.2021, and have, on an average, collected approx. 200 kgs on a monthly basis, and 7 kgs on a daily basis since then. A copy of the certificate dated 14.11.2022 received from Jacob & Klooster Farm is being annexed herewith as **Annexure - 12**.



(III) Segregation of e-Waste and collection by Attero Recycling Pvt. Ltd.

25. On **27.03.2022** and thereafter on **10.07.2022**, Respondent No. 9 partnered with Attero Recycling Pvt. Ltd., for e-waste segregation and disposal. A campaign was conducted by Attero on 27.03.2022, and approx. 225.6 kgs of e-waste was picked up from the Respondent No. 9 apartment complex. This waste has since been processed in an environment friendly manner. A copy of the appreciation letter received from Attero is being annexed herewith as **Annexure – 13**. Copies of the photographs of the E-waste drive conducted on 27.03.2022 are being annexed herewith as **Annexure – 14**.
26. Attero specializes in upcycling and recycling e-waste. The efforts undertaken by Attero are detailed in its website, available at this link: <https://www.attero.in/endeavours/>. Respondent Nos. 9 and 10' association with Attero is an ongoing one.
27. On **05.06.2022**, a separate bin has been installed in the Respondent No. 9 apartment complex at the facility manager's office, for disposal of electric bulbs and other e-waste. The e-waste collected will be cleared by the e-waste vendor periodically. Copies of photographs of the bin installed to collect e-waste are being annexed herewith as **Annexure – 15**.
28. On **10.07.2022** yet another e-waste drive was conducted in partnership with Attero. Many residents utilized this opportunity to recycle their old Laptops, Printers, TVs, batteries etc.
29. On 18.12.2022, a third e-waste collection drive was conducted in partnership with Attero. Copies of photographs from the collection drive are annexed herewith as **Annexure 16**.


**(IV) Disposal of Recyclable waste (cardboard boxes, plastic etc.), with all revenue passed on to house-keeping staff as segregation incentive**

30. Since March, 2022, the households in Apartment No. 9 complex have been segregating waste at source. Recyclable waste including cardboard boxes, plastic, glass, metal, etc. is segregated and set aside, for collection by the waste management vendor.
31. The housekeeping staff visit each household twice a week to collect the recyclable waste. Since **22.09.2022**, dry recyclable waste is being collected by the housekeeping staff from each apartment, on a daily basis.
32. The collected recyclable waste is carted out by an independent contractor, Devaruban Agency. Devaruban Agency in turn further segregates it into various sub-categories- cardboard, paper, coloured paper/ cardboard, metal, plastic, etc. and hands over the segregated waste to a larger agency, in the business of recycling. **The revenue earned from this larger agency is passed on as incentives to the housekeeping staff, over and above their salaries.** Further, all non-recyclable wastes collected from the households is again carted out by the independent contractor Devaruban Agency and handed over to authorized waste collectors for further disposal.
33. The Dry Waste segregation collection from door to door has proved more effective, and it helped the community to recycle 30-40% more waste compared to earlier methods, whereunder the residents would simply deposit all recyclable waste in a dry waste bin.

**(V) Treatment of 100% sewage through STP**



34. Presently, sewage water is being treated by Sewage Treatment Plants (“STP”) installed within the apartment complex. These STPs were constructed by the builder, since there was (and still is) no drainage system in Thazhambur.
35. 100% of the sewage is processed and treated by the STP and over 80% of the treated water is used internally to water the gardens, surrounding trees and plants, etc. The remaining treated water is handed over to local contractors MS Transport & S.K Transport, who are the only contractors who collect treated liquid waste from apartments in the area (close to 50). It is understood that the contractors take the treated water to government designated treatment plants.
36. It is pertinent to state that Respondent Nos. 9 and 10 insist on obtaining proof of the treated water being sent to government designated treatment plants. Only upon such receipt issued by the Chennai Metropolitan Water Supply and Sewerage Board (“CWSSB”) being provided are these contractors paid. The residents of Respondent Nos. 9 and 10 have also brought up the issue of the water tankers being fitted with GPS monitors, with the local MLA. Copies of the recent receipts issued by CWSSB in the month of August 2022, September 2022 and October 2022 are being annexed herewith as **Annexure – 17**.
37. HKV Water Solutions, Chennai looks after the STP operations and maintenance. Every month, along with their Bill, HKV Water Solutions also submits a report on the quality of the treated water.
38. Apart from this, treated water is tested in another lab once in every three months to cross check the report of HKV Water Solutions. Copies of some lab reports are being annexed herewith as **Annexure – 18**.



**(VI) Formation of a core Green Team to drive source segregation**

39. In **August 2021** Respondent No. 9 also constituted a “**Core Green Team**”, whose objective is to drive the segregation of waste. The Core Green Team presently consists of 15 member residents of Respondent No. 9. In **September 2021**, Core Green Team visited nearby apartments (Casa Grande, Pavilion, etc.) to study the segregation of waste and best practices adopted by them, in a bid to further streamline the measures being implemented by Respondent Nos. 9 and 10.

**(VII) Minimization of plastic consumption.**

40. Since **26.01.2022**, Respondent Nos. 9 and 10 have stopped issuing plastic bags in the grocery store within the respective apartment complexes. Copies of the advisories dated 25.01.2022 issued in this regard are being annexed herewith as **Annexure – 19**.
41. More recently, on **20.09.2022**, two cloth bags were distributed to each apartment in Respondent No. 9 apartment complex, one for storing dry waste on a daily basis and another for day-to-day grocery shopping to avoid consumption of plastic bags. A copy of the advisory issued in this regard, and photographs of the bags (unveiled by the local MLA Sh. S.S. Balaji) are being annexed herewith as **Annexure – 20**.

**(VIII) Sign Boards & Communiques put up**

42. On **17.03.2022**, Phase 1 of the Waste Segregation plan was implemented by the Core Green Team in Respondent No. 9 apartment complex. A detailed


communique was issued to the residents of Arihant Heirloom on the waste segregation measures to be adopted. 16 distinct bins with sign boards were provided to the residents to segregate and drop the Dry and Recyclable waste. A copy of the communication dated 17.03.2022 issued to the residents of Respondent No. 9 apartment complex is being annexed herewith as **Annexure – 21**. Copies of some of the bins installed at the Respondent No. 9 apartment complex are being annexed herewith as **Annexure – 22**.

**(IX) Partnership with Bisleri**

43. On **07.05.2022**, Mr. Hafeez Khan and Ms. Justina from Bisleri held a detailed session with the residents, house maids, waste management vendor and staff of Respondent No. 9 apartment complex on waste segregation. The session covered the importance of recycling waste, elaborated on products made from recycled waste, and the best practices that can be adopted towards waste management. Copies of some photographs of the session conducted by Bisleri on 07.05.2022 are being annexed herewith as **Annexure – 23**.
44. Thereafter, on **13.08.2022**, another session was conducted by Ms. Justina, from Bisleri, focusing on (a) door to door waste collection, (b) what goes into dry waste; (c) communicating with residents; (d) dos and don'ts in waste management. Copies of some photographs of the session conducted by Bisleri on 13.08.2022 are being annexed herewith as **Annexure – 24**.
45. In fact, on **17.10.2022**, the CEO of Bisleri, Mr. Angelo George visited Respondent No. 9 apartment complex, to understand the best practices adopted by the community on waste management. Mr. George was appreciative of the progress made by the community in a short span of time. He promised that Bisleri would, going forward, provide all necessary



support to improve the waste management processes and support the bund related works of the Thazhambur Lake. Copies of some photographs of the meeting with the CEO of Bisleri are being annexed herewith as **Annexure – 25**.

**(X) Donation to orphanages.**

46. On **03.04.2022** and thereafter on **16.10.2022**, Respondent Nos. 9 and 10 partnered with **GOONJ**, an NGO that undertakes disaster relief, humanitarian aid and community development across India. Close to three truck-loads of clothes, toys, luggage, etc. weighing over 700 kgs was donated by Respondent No. 9 apartment complex. Copies of some photographs of the collection drive held on 03.04.2022 are being annexed herewith as **Annexure – 26**. Copies of some photographs of the collection drive held on 16.10.2022 are being annexed herewith as **Annexure – 27**. A copy of the appreciation email from Goonj dated 14.11.2022 is being annexed herewith as **Annexure – 28**.

**(XI) Brainstorming with the local MLA**

47. As stated above, on **25.06.2022**, Respondent Nos. 9 and 10 attended a meeting with the local M.L.A, Sh. S.S. Balaji. Representatives of about 9 other housing complexes also participated in the meeting, where various concerns about the solid and liquid waste management in Thazhambur were discussed. The key takeaways from this meeting were communicated to District collector by the MLA. A copy of Sh. Balaji's letter to the District Collector dated 26.06.2022 has already been annexed hereinabove.

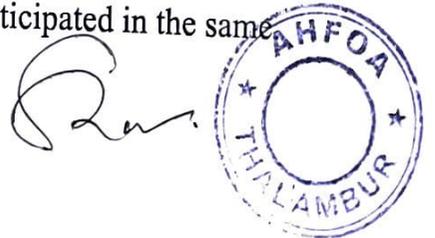
(XII) Awareness Campaign by TANGEDCO, Bureau of Energy Efficiency and Tamilnadu Science Forum

48. On 10.07.2022, TANGEDCO, the Bureau of Energy Efficiency and Tamilnadu Science Forum held an "Awareness campaign on Energy saving & Conservation at domestic household level" on the premises of Respondent No. 9. Copy of the poster for the said session is annexed herewith as Annexure - 29.

D. OTHER VOLUNTARY INITIATIVES OF RESPONDENT NOS. 9 AND 10 TOWARDS PROTECTING THE SURROUNDING ENVIRONMENT, AND WELFARE OF THE LOCAL RESIDENTS

49. Partnership with "Care Earth Trust" to clean Thazhambur Lake bund and dig pits - On 20.03.2021, Respondent Nos. 9 and 10 partnered with "Care Earth Trust", a local NGO, to clean the Thazhambur Lake bund and dig pits abutting the Lake. Close to 40 pits were dug and 100 saplings were planted by Care Earth Trust and the residents of Respondent Nos. 9 and 10 to strengthen the Lake bund. Copies of some photographs of the efforts of Care Earth and the local residents are being annexed herewith as Annexure - 30.

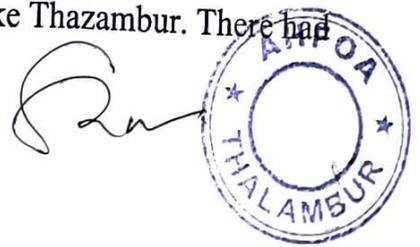
50. 'Save Thalambur Lake' Poster Competition by Thalir-Leed - On 20.06.2021, 'Save Thalambur Lake' poster competition was conducted by Thalir-Leed to bring awareness among the Thazhambur residents on importance of the lake to the community and protecting it from the waste being dumped next to Lake. This session was hosted by Respondent Nos. 9 and 10 and several residents from Thazhambur participated in the same



51. **Tree Planting** - Recently, on **31.10.2021**, over thousand (1000) palm trees (the official tree of Tamil Nadu) have been planted by the residents of Respondent Nos. 9 and 10 surrounding the Thazhambur Lake. This plantation drive was conducted in collaboration with the Thazhambur Village Panchayat President, Sh. Muniswamy, in an effort to protect the Thazhambur lake from soil erosion. Sh. Muniswamy presided over this event as the chief guest, and more than 100 residents of Respondent Nos. 9 and 10 extended their participation. Copies of some photographs of the tree plantation event are being annexed herewith as **Annexure – 31**.
52. **Flood Relief Works** - During the 2021 Chennai floods Respondent No. 9 AWA contributed over 200 daily need provision packs to the flood affected families.
53. **Annual House Tax Collection Drive** - Each year, the Respondent No. 9 AWA invites the Panchayat staff to the apartment complex, to facilitate the collection of house tax from the local residents. In the last of such drives around INR 1,50,000 was collected on a single day.
54. **Children's Awareness Sessions** - As part of local awareness building and to inculcate sensitivity to environmental needs in the future generation, Mr. Navaneethan a member of the Respondent No. 9 AWA conducted awareness sessions with children of the two AWAs. Thereafter, the children themselves took the mantle forward, and conducted door-to-door recycling campaign in the two AWAs.

**E. TRANSFORMATION OF THE THAZAMBUR LAKE**

55. This Hon'ble Tribunal had, vide its Order dated 21.05.2021 taken cognizance of the issue of pollution around the Lake Thazambur. There had



been indiscriminate pollution in and around the Thazhambur Lake for the past four (4) years due to the dumping and burning of garbage, including household waste, animal waste, dead carcass, industrial, bio-medical and other non-biodegradable wastes by private individuals as well as the Panchayat vehicles, leading to serious contamination of the fresh-water Lake. The problem was further acerbated by rampant and uncontrolled sand mining. Consequently, the even the flora and fauna around the lake had dwindled copiously.

56. However, as stated above, Respondent Nos. 9 and 10 ceaselessly worked in collaboration with neighboring societies, non-governmental organizations, as well as local authorities to clear out the dumpyard from the immediate vicinity of the lake and ensure no further waste/ sewage was cast into the lake. Finally, pursuant to the directions of this Hon'ble Tribunal and upon the intercession of the District Collector, **the dumpyard was shifted out from the lake area around July 2022. No further waste has been dumped in the area.**
57. As a result of the dedicated efforts of Respondent Nos. 9 and 10 along with the support of the local authorities the lake has been restored to pristine condition. With the clearing away of toxic garbage, **the vicinity of the lake is once again green and filled with plants and flowers. Several species of wildlife, including migratory birds have returned to nest in the vacant lands beside the lake.** Copies of Photographs showing the status of the lake "before" and "after" clearing away of the dumpyard are annexed as **Annexure – 32**. Copies of photographs showing the returning flora and fauna are annexed as **Annexure – 33**.



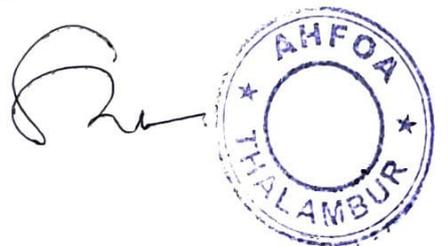
**F. ROLE OF GOVERNMENT AGENCIES**

58. The local authorities and government agencies have played an active role in the positive transformation of the lake Thazambur. Their contribution and support are being summarized hereinbelow:

- a. The Local Panchayat President collaborated with Respondent Nos. 9 and 10 to conduct a very successful 1000 trees plantation drive on 31.10.2021 as a measure against soil erosion;
- b. The Local Panchayat President conducted meeting dated 11.06.2022 with Respondent Nos. 9 and 10 to understand their grievances regarding dumping and burning of waste around the lake Thazambur, and undertook to take steps to remedy the same;
- c. The District Collector followed up with TNPCB, the BDO and the Thiruporur Town Panchayat, regarding compliance with this Hon'ble Tribunal's order of 13.05.2022 following which, the dumpyard around the lake was cleared;
- d. The District Collector is taking steps for the installation of a micro-composting plant at the new dumpyard site to process solid waste deposited there by the Thazambur Panchayat.

**G. CHALLENGES REMAINING AND FURTHER SUPPORT REQUIRED FROM THE LOCAL AUTHORITIES TO IMPROVE WASTE MANAGEMENT IN THE THAZHAMBUR AREA**

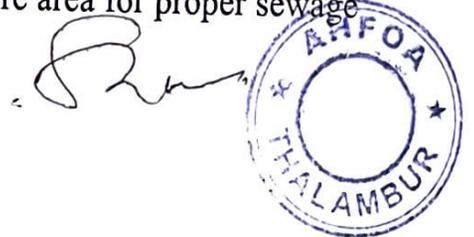
- (I) **Need for proper reject waste management.**



- 59. Presently, there are no reject waste handlers available for collecting reject waste (like diapers, medical waste, etc.) in Thazhambur. No incinerators are available in the vicinity of Thazhambur for safely burning reject waste.
- 60. Presently, Deva Ruban Agencies is helping Respondent Nos. 9 and 10 in disposing reject waste. As per Deva Ruban Agencies, the reject waste so collected is handed over to licensed corporate reject waste handlers. However, better infrastructural set up is required for disposal of reject waste.

**(II) Need for proper sewage lines.**

- 61. As stated above, presently there is no drainage system in Thazhambur. There are over 11 big communities in Thazhambur, including the AWA apartment complexes (Arihant Heirloom and Adroit District), Jains Spring Meadows, Sabari, Casa Grand Pavilion, Casa Grand Elan, Ramaneeyam, Vishranti Oasis, Janani Villas etc. Apart from this, there are numerous small communities and individual households.
- 62. Since there is no drainage system, as stated above, the builders have constructed STPs in each apartment compound, which are being maintained by the respective Apartment Welfare Associations, such as Respondent Nos. 9 and 10. However, there is a pressing need for a more sustainable and permanent infrastructure to be installed in the entire area for proper sewage treatment.



Solemnly Affirmed at Chennai )  
On this the 3rd day of January, 2022 )  
And signed his name in my presence )

BEFORE ME

ANNEXURE 1





11/06/22 11:42 AM

Thazhambur, Tamil Nadu, India.



**Ashwini Vaidialingam**

Advocate

**Office:** No. 7, Sri Ram Dham, Jagadambal Colony 2<sup>nd</sup> Street, Royapettah, Chennai - 600014.**Chamber:** No. 39, Law Chambers, High Court Madras, Chennai - 600104.**Mobile:** 9585688571**Email:** ashwini.vaidialingam@gmail.com

14, June, 2022

To,

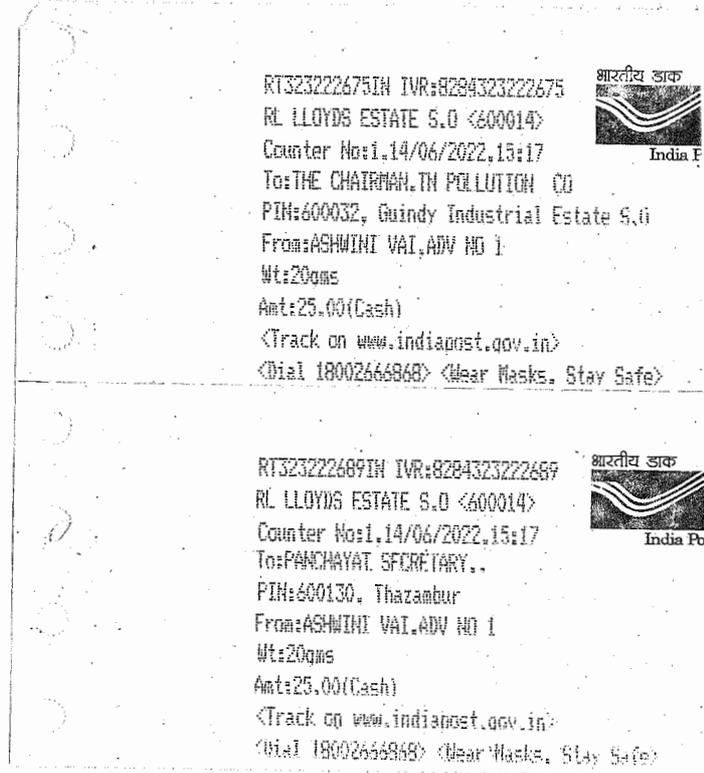
1. The District Collector,  
Chengalpattu District,  
Collector Office, Gst Road,  
Chengalpattu - 603 001.  
Collr-cpt@nic.in;  
Ph. No. 044-27427412
2. Panchayat Secretary,  
Thazhambur Village Panchayat,  
Panchayat Office, Thazhambur Main Road,  
Thazhambur, Chengalpattu - 600 130.  
[bdotpr.tnkpm@nic.in](mailto:bdotpr.tnkpm@nic.in);  
Ph. No. 9840769425; 7402606072
3. The Chairman,  
Tamil Nadu Pollution Control Board,  
No.76, Anna Salai, Guindy,  
Chennai, Tamil Nadu - 600 032.  
[tnpcb-chn@gov.in](mailto:tnpcb-chn@gov.in);  
Ph. No. - 044 2235 3076

Dear Sirs,

**Subject:** Requesting a meeting for the discussion of workable measures for waste management as per the orders of the Hon'ble National Green Tribunal dated 13.05.2022 in OA No. 133 of 2021 (SZ).

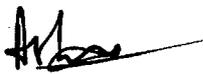
**Ref:** Order of the Hon'ble National Green Tribunal in O.A. No.133 of 2021 (SZ) dated 13.05.2022.

1. I write to you on behalf of my clients, Arihant Heirloom Flat Owners Association and Adroit Thazhambur Apartment Owners Association (my "**Clients**"), both of which are registered housing societies representing the residents of two gated communities/residential complexes situated near the Thazambur lake, a freshwater lake spread over 93 acres in Survey No. 73 (the "**Lake**").



2. Noting the incessant pollution in and around the Lake, my clients intervened and were impleaded as party respondents in O.A. No.133 of 2021 (SZ), wherein the Hon'ble National Green Tribunal ("NGT"), Chennai had taken suo-motu cognizance of the dumping of waste around the Lake. You are also impleaded as parties in this case.
3. As you are aware, the crux of this matter revolves around the Management of waste that is currently being dumped around the Lake. Therefore, the Tribunal had directed You, the District Collector, in its order dated 22.09.2021 to file your independent report regarding implementation of Solid Waste Management Rules, 2016 ("SWM Rules") and the steps you have taken in this regard. Another direction was given to You, via the same order to shift the dumpyard to a different place, as contemplated under the SWM Rules.
4. Thereafter, as you are also aware, when the matter was taken up for hearing on 13.05.2022, the Hon'ble NGT was pleased to direct the District Collector, the Pollution Control Board, as well as my Client to give their appropriate suggestions and provide workable measures for waste management.
5. My Clients have always been very proactive in taking measures to tackle the issue of dumping of garbage. They have started segregation of waste at each apartment, and carry out the disposal via a private contractor. My Clients have also taken steps to collaborate with the local administration and local authorities. They have been in talks with the local M.L.A. Mr. S.S. Balaji, who has brought the issue to the attention of the Legislative Assembly. They have also donated large waste disposal bins to the Thazambur Panchayat and have assisted the Panchayat in collecting taxes from the local residents.
6. Presently, in compliance with the Tribunal's order dated 13.05.2022, and in recognition of the complicated nature of this issue involving a multiplicity of stakeholders, my Clients are reaching out to you for a meeting so as to arrive at possible measures to dispose of the waste generated in the District, and to identify alternate sites for garbage disposal. You were also directed to set up a committee, including us, to arrive at a proposal which may be presented to the Hon'ble Tribunal at the next date of hearing, i.e., 25.07.2022.
7. The residents of Thazhambur are awaiting your cooperation and are always ready to support you in bringing out a change in the system of solid waste management in the Thazhambur area.

Yours Sincerely,



Ashwini Vaidialingam

RT33222817IN TVR:828433222817  
 RL LLOYDS ESTATE S.O <600014>  
 Counter No:1,14/06/2022,15:17  
 To:THE DISTRICT COLLECTOR..  
 PIN:603001, Chengalpattu MD  
 From:ASHWINI VAI.ADV NO 1  
 Wt:20gms  
 Amt:25.00(Cash)  
 <Track on www.indiapost.gov.in>



எஸ்.எஸ்.பாலாஜி பி.இ., எல்எல்எம்

சட்டமன்ற உறுப்பினர் - திருப்போரூர் தொகுதி

சட்டமன்ற கமிட்டி கொற்பா - விசிக

உறுப்பினர்

சட்டமன்ற பொது நிறுவனங்கள் குழு



ssbalajimla@gmail.com

www.ssbalajimla.com

s.s.balaji

advct\_s.s.balaji

@VckBalaji

☺ எண்: 1708, செங்கல்பட்டு சாலை, திருப்போரூர், செங்கல்பட்டு - 603 110.

18.06.2022

**மதிபிற்குரிய தாழம்பூர் அடுக்குமாடி, வளாக குடியிருப்பு வசிப்போர் நலச்சங்கங்களின் பேரவையினருக்கு (Flats and gated community living People Welfare association's Federation)**

**வணக்கம்.**

நமது பகுதியில் உள்ள சுற்று சூழல் நிலவரம் (Environmental issues) குறித்தும், திட கழிவு, திரவ கழிவு மேலாண்மை (Solid and Liquid Waste Management) குறித்தும் பல சங்கங்களும், தனி நபர்களும் தொடர்ந்து குரலெழுப்பி வருகின்றனர். இந்நிலையில் இது குறித்து சட்டமன்ற உறுப்பினராக இதில் எனது கவனத்தை செலுத்தி இதில் தீர்வு காண எனது முழு ஆற்றலை செலுத்த விரும்புகிறேன். எனவே இது தொடர்பாக தங்களோடு நேரில் பேசிட விழைகிறேன். இச்சந்திப்பினை 25.06.2022 அன்று ஏற்பாடு செய்ய உங்களை கேட்டுக் கொள்கிறேன்.

நன்றி

தங்கள் உண்மையுள்ள

எஸ்.எஸ்.பாலாஜி பி.இ., எல்எல்எம்

SS Balaji B.K., LL.M  
Member of Legislative Assembly -  
Tiruporur Constituency  
Assembly Party Whip – Vishika  
Member Legislative Assembly Public  
Institutions Committee

6381 387 317  
[ssbalajimla@gmail.com](mailto:ssbalajimla@gmail.com)

[www.ssbajimla.com](http://www.ssbajimla.com)  
s.s.balaji f  
advct\_s.s.balaji  
@VckBalaji

© No: 1708, Chengalpattu Road, Thirupporur. Chengalpattu 603 110.

18.06.2022

To all respected Flats and gated community living People Welfare association's  
Federation.

Greetings,

It is announced that many associations and individuals are constantly raising their voices about the environmental issues in our area, and solid waste and liquid Waste Management. However, as a member of the Legislative Assembly, I would like to devote my full attention to this and find a solution. So, I want to talk to you personally about this. I request you to arrange this meeting on 25.06.2022.

Thanks

yours truly  
-Sd-  
S.S. Balaji B.E., LL.M

ANNEXURE 4













Date 25-06-2022

Location - Arihant Heirloom Clubhouse, Arihant Heirloom apartments, Thalambur

Today's interaction with MLA Shri. SS Balaji was very useful.

Representatives from associations of

Arihant Heirloom

ADROIT District S

Casa Grand Pavilion Ritz

Casa Grand Elan

Vishram Oasis

DLF Garden City (1)

DLF Garden City (2)

attended the meeting. The discussions was very interactive. Thanks to all the association representatives for participating in the meeting.

The discussion was mostly focused on Environmental Issues and Solid/Liquid Waste Management and was very interactive. All communities discussed the issues faced by them directly with the MLA, which he has taken note of.

We sincerely hope that such interactions will build tighter interaction with the administration and help us raise our concerns and get things done.

We look forward to hosting such interactions with administration representatives in the future for common benefits.

To

The District Collector  
Chengalpattu District

Respected Sir,

My humble Greetings.

I first and foremost thank you for all the administrative measures that are exercised by you are genuinely in public interest and have attracted public appreciation as well.

I am sure you are well aware of the problems of Thazhambur Panchayat with regard to the Solid and Liquid Waste Management issues. The resident associations came in touch with me and sought a meeting with me in my capacity as the Public Representative - MLA. Accordingly a meeting with all the resident welfare association representatives was organised on 25.06.2022.

On hearing them I am summing up their issues and the possible actions sought to set right those issues for your kind perusal.

The most prominent issue expressed by them was the issue with regard to the collection of their waste by the so called recycler. There is one and only agency claiming to be authorised by the Government Authority. This agency is acting upon its will to collect the waste from the communities. The communities are left without option that they are all bulk waste generators and that their waste can be collected only by these recyclers and never by the local body. This recycler is collecting the waste and disposing it at will. The agency is acting against its assurance and collecting only the portion of the segregated waste that's worth fetching them monetary value. And on strict insistence they happen to dispose the rest of the segregated waste in the vicinity in restricted areas like water bodies, reserve forest area etc., This has made the community residents being unduly charged of endangering the environment. Hence it must be strictly ensured that the present recycler hereafter segregates and disposes the waste as per the stipulated norms. Further it would be well appreciated and most preferred if more recyclers are identified and notified.

There is no proper mechanism to collect and dispose the Bio Medical Waste generate. A designated bio medical waste handler must be engaged to collect from the community living areas.

Another major issue is that though these recyclers or waste handlers are key to maintain good environment and even when the waste generating community are responsible enough that they keep the waste segregated, many a times the waste collectors are irregular and their response is irresponsible. There must be a designated authority from the Government authority side whose authority is to enforce the duty liability of the waste handler and who can also if the community living people err in waste handling.

The rejected waste that has to be duly collected by the Local body has also turned an issue. The local body are expressing that they don't have enough waste collecting vehicles.

I request You Sir to look into these issues and set right at the earliest.

At his instance I would like to seek Your due initiation and summoning of

[https://mail.tn.gov.in/src/printer\\_friendly\\_main.php?passed\\_ent\\_id=0&mailbox=Sent&passed\\_id=571&view\\_unsafe\\_images=](https://mail.tn.gov.in/src/printer_friendly_main.php?passed_ent_id=0&mailbox=Sent&passed_id=571&view_unsafe_images=)

1/2

6/26/22, 11:09 PM

Solid and Liquid Waste Management issues

a meeting with the bulk waste generators, waste handlers/recyclers of all types of waste in my constituency in phased/ zone wise Presided by Yourselves in the Presence Of the Member of Legislative Assembly.

I once again thank and appreciate all Your efforts Sir.

Thanking You  
With respect and regards  
S.S.Balaji B.E. LL.M.,  
Member Of Legislative Assembly - Thiruporur  
Member Of Legislative Committee For Public Undertakings  
Member For TN GOVT. Advisory Committee For Covid Control  
Member Of Local Planning Authority \_ Chengalpattu District

# ANNEXURE 7

# 37

From  
The District Collector  
Chengalpattu

To  
1) Senior Officer,  
Tamil Nadu Pollution Control Board.  
2) Block Development Officer  
Thiruporur.  
3) Executive Officer,  
Thiruporur Town Panchayat.

R.C.No.12965/2021/L1 dated. 22.06.2022

Sub: Suit - National Green Tribunal (SZ) – O.A.No.133 of 2021–Suo - with O.A.No.113 of 2021 (SZ) – Suo Motu based on news item in “Dumping of garbage in Thalambur Lake removing Locals write to District Collector” News paper report published in “Times of India” Chennai Edition dated.27.04.2021, Implementation of Tribunal order and Solid Waste Management Rule -2016 – regarding.

Ref: 1.The Honorable National Green Tribunal Order,  
date : 21.05.2021 & 22.09.2021  
2.The Letter Received from Ashwini Vaidialingam Advocate  
Dt: 09.10.2021 & 14.06.2022.  
3.This office Letter No L1/12965/2021/L1 dt 07.12.2021.

\*\*\*\*\*

I invite kind attention to the reference cited.

In the reference 1<sup>st</sup> cited, above Hon'ble National Green Tribunal (South Zone) Chennai, by it order dt: 22.09.2021 O.A.No. 133 of 2021 (SZ) with O.A.No. 13 of 2021 (SZ) has direct the Tamil Nadu Pollution control Board (TNPCB), Block development officer Thiruporur, Director of Rural development & Panchayat Raj to implement and comply the order.

The Hon'ble National Green Tribunal order communicated to the senior officer Tamil Nadu Pollution Control Board (TNPCB), Block Development Officer Thiruporur, Executive Officer Thiruporur Town Panchayat and Assist Director (VP) Chengalpattu **vide** in the reference 3<sup>rd</sup> cited and instructed to implementation of order and report sent to this office within a fortnight. Still, compliance report yet to be submitted. Hence report must be sent to this office with out delay. Above case next hearing dt:27.07.2022.

For District Collector  
Chengalpattu

Copy to

1. Assistant Director, (Village Panchayat)  
Chengalpattu.

2. Thiru. Ashwini Vaidialingam  
(Advocate)  
No.39. Law Chambers,  
High Court Madras,  
Chennai -600 104



From  
The District Collector  
Chengalpattu

To  
1. Block Development Officer,  
Thiruporur.  
2. Panchayat Secretary,  
Thazhambur Village Panchayat,  
Panchayat Office, Thazhambur  
Main Road, Thazhambur,  
Chengalpattu -600 130

**R.C. 12965/2021/L1, Dt. 07.12.2021**

Sub: Suit - National Green Tribunal (SZ) - O.A.No.113 of 2021 -SUO MOTU - Based on the news item in "Times of India" Chennai Edition dated 27.04.2021 - "Dumping of garbage in Thazhambur Lake removing dumping garbage is need - Dispose - Implementation of Tribunal Order and Solid Waste Management Rule 2016- reg

Ref: 1. The Honn'ble National Green Tribunal Order,  
date:21.05.2021  
2. The Honn'ble National Green Tribunal Order,  
date:22.09.2021  
3. Letter Received from Ashwini Vaidialingam Advocate  
Dt.09.10.2021  
4. Letter Received from Ashwini Vaidialingam  
Advocate Dt.10.10.2021

\*\*\*\*\*

I invite kind attention to the reference cited.

In the reference 2<sup>nd</sup> cited, the Hon'ble National Green Tribunal (South Zone) Chennai, by its order dt.22.09.2021 in O.A.No.113 of 2021 has directed the Block Development Officer, Thiruporur and Town Panchayat Thazhambur to implemented and comply the order as exhorted below:

2. The Hon'ble National Green Tribunal (South Zone) in Respect of O.A.No.113 of 2021 taken up as Suo Motu based on the newspaper report published in the Times of India Newspaper Chennai Edition, dated:27.04.2021 under the caption "Dumping of Garbage in Thazhambur Lake: Local write to District Collector The Hon'ble National Green Tribunal

(NGT) , Southern Zone(SZ) , Chennai has taken up suo motu based on the newspaper report published in the Times of India, Chennai edition dated:27.04.2021 under the caption "dumping of garbage in Thazhambur Lake: Locals writ to District Collector" vide O.A.No.113 of 2021. The Hon'ble NGT (SZ) in its order dated 21.05.2021 in original Application No.113 of 2021 has stated the following :

In order to ascertain the genuineness of the allegation made in the newspaper report, we feel it appropriate to appoint a Joint Committee comprising of 1) The District Collector, Chengalpattu District or a Senior Officer not below the rank of Revenue Divisional Officer / Sub Divisional Magistrate as deputed by the District Collector, 2) The Superintending Engineer of Public Works Department & Water Resources Organization who is in charge of that area and 3) Senior Officer from the Tamil Nadu Pollution Control Board deputed by its Chairman to inspect the area in question and submit a factual as well as action taken report, if there is any violation found.

3.In this regard, the Joint Committee submitted the report on 24.07.2021 ultimately it was taken up on 22.09.2021 and passed the following orders.

*"12.The District Collector, Chengalpattu and the concerned local body are directed to file their independent report regarding the implementation of the Solid Waste Management Rules, 2016 within their jurisdiction and what are the steps taken by them for implementation of the same and if there is any gap, they are directed to take further steps in consultation with the higher officials, if there is any infrastructure or other support is required.*

*13.The Block Development Officer, Thiruporur, Director of Rural Development and Panchayat Raj are directed to look into the issue and provide necessary support, both financial and technical, for the purpose of implementing the Solid Waste Management Rules, 2016 in their panchayat in an effective manner to avoid further complaints being received.*

14. The committee as well as the Tamil Nadu Pollution Control Board are directed to consider the objection raised by the respondents 9 & 10 in their reply statement and if the allegations are correct, they are directed to take appropriate steps to prevent the same in future.

15. The District Collector is directed to take steps to shift the dump yard to a different place as contemplated under the Solid Waste Management Rules, 2016 and disposal of the waste in a scientific manner as provided therein instead of dumping the same in a particular place for a period of month or so and thereafter, removing the same to dump yard.

16. The Pollution Control Board is directed to take steps in this regard, apart from the District Collector looking into the issue taking action as provided under Rule 12 of the Solid Waste Management Rules, 2016."

4. In this regard a pre contempt notice received from one Ms. Ashwini Vaidialingam, Advocate dated: 10.11.2021 she stated these as follows:-

By way of order dated 22.09.2021 in O.A.No.113 of 2021 (SZ) the Hon'ble NGT had inter alia directed the District Collector, Chengalpattu to take steps to shift the dump yard from its present location (i.e., in Survey Nos. 80/6, 80/5 and 80/4) to different place and ensure disposal of the waste in a scientific manner in accordance with the Solid Waste Management Rules, 2016.

As you failed to take any steps to comply with order dated 22.09.2021, on behalf of my clients, I had issued letter dated 09.10.2021 (enclosing photographs/ video demonstrating your non-compliance) calling upon you to forthwith comply with order dated 22.09.2021. My clients had thereafter also filed an Affidavit dated 26.10.2021 in O.A.No.113 of 2021 (SZ) placing on record your non-compliance with order dated 22.09.2021.

Despite the above, you have continued to fail to comply with order dated 22.09.2021. Till date, the District Collector, Chengalpattu has not taken any steps to relocate the dump yard or ensure disposal of the waste in a scientific manner in accordance with the Solid Waste Management Rules, 2016. Even more egregiously, the Thazambur Village Panchayat has

recently been dumping large quantities of solid waste at the very same location. Photographs of the recent dumping in the same location are enclosed herewith as Annexure A. With the onset of monsoon, on account of the heavy and continuous rain in the area, the large quantities of waste dumped in the area by the Thazhambur Village Panchayat has started washing into, and polluting, the Lake.

Your actions constitute gross contempt of the Hon'ble NGT's order dated 22.09.2021. In the circumstances, I call upon you to forthwith:

- a) Cease the dumping of waste on the banks of the Thazhambur Lake, in Survey Nos.80/4, 80/5 and 80/6 immediately and permanently.
- b) Clear the existing waste on the Western side of the Thazhambur Lake, shift the dumpyard to a different location and ensure disposal of the waste in a scientific manner in accordance with the Solid Waste Management Rules, 2016.

5. In the event you fail to so act, my clients may be compelled to take appropriate legal action, including by instituting contempt proceedings in the Hon'ble National Green Tribunal, against you.

The order copy of the Hon'ble National Green Tribunal cited is enclosed for implementation and a report shall be sent to this office within a fortnight.

Yours faithfully

  
7/12/21

For District Collector  
Chengalpattu

Copy to

1. Assistant Engineer  
(PWD) WRO Department,  
Chengalpattu.

2. Assistant Director, (VP)  
Chengalpattu

  
7/12/21

## ANNEXURE 8

**Ashwini Vaidialingam***Advocate***Office:** No. 7, Sri Ram Dham,  
Jagadambal Colony 2<sup>nd</sup> Street,  
Royapettah, Chennai - 600014.**Chamber:** No. 39, Law Chambers,  
High Court Madras, Chennai - 600104.**Mobile:** 9585688571**Email:** ashwini.vaidialingam@gmail.com

15.11.2022

**To,**  
The District Collector,  
Chengalpattu District,  
Collector Office, Gst Road,  
Chengalpattu - 603 001.  
Collr-cpt@nic.in;  
Ph. No. 044-27427412

Respected Sir,

**Subject:** Requesting a meeting for the discussion of workable measures for waste management as per the orders of the Hon'ble National Green Tribunal dated 13.05.2022 and 17.10.2022 in OA No. 133 of 2021 (SZ).

**Ref:** Orders of the Hon'ble National Green Tribunal in O.A. No.133 of 2021 (SZ) dated 13.05.2022 and 17.10.2022.

1. I write to you on behalf of my clients, Arihant Heirloom Flat Owners Association and Adroit Thazhambur Apartment Owners Association (my "**Clients**"), both of which are registered housing societies representing the residents of two gated communities/ residential complexes situated near the Thazhambur lake, a freshwater lake spread over 93 acres in Survey No. 73 (the "**Lake**").
2. Noting the incessant pollution in and around the Lake, my clients intervened and were impleaded as party respondents in O.A. No.133 of 2021 (SZ), wherein the Hon'ble National Green Tribunal, Southern Zone, Chennai ("**NGT**"), had taken suo-motu cognizance of the dumping of waste around the Lake.
3. As you may be aware, the Hon'ble NGT had, by its orders dated 22.09.2021 and 17.12.2021 *inter alia* directed that the dumpyard be shifted to an alternate site. Following these orders, I had addressed letters dated 09.10.2021 and 05.04.2021, praying for compliance with the orders of the Hon'ble NGT.

4. The matter was once again taken up for hearing on 13.05.2022, when the Hon'ble NGT was pleased to direct you, the Tamil Nadu Pollution Control Board, as well as my Clients to give their appropriate suggestions and provide workable measures for solid waste management in the area. Pursuant to this order, I had addressed a letter to your good office on 14.06.2022, with a copy to the Thazhambur Village Panchayat and the Tamil Nadu Pollution Control Board, asking for a meeting of all concerned stakeholders to be convened as per the directions of the Hon'ble NGT. A copy of my earlier letter dated 14.06.2022 is enclosed herewith as **Annexure – A** for your reference.
5. In the meantime, my Clients also met with the President of the Thazhambur Village Panchayat on 11.06.2022. My Clients highlighted the difficulties faced by the residents of Thazhambur on account of the continued dumping of garbage and occasional burning of the same around the lake. My Clients requested the President to use his good offices to impress upon the BDO and the revenue authorities to allocate a different parcel of land to shift the dumpyard. We emphasized that it would be necessary to do so before the onset of monsoon, to avoid the waste being washed into the Lake. The Ld. President assured my Clients that he was already working on the same and that the dumpyard would be shifted soon.
6. My Clients also held a separate meeting with the local M.L.A, Mr. S.S. Balaji, on 25.06.2022. Representatives of about 9 other housing complexes also participated in the meeting, where various concerns about the solid and liquid waste management in Thazhambur were discussed. Immediately thereafter, Mr. Balaji addressed a letter to your good office on 26.06.2022, summarizing our concerns and asking for a meeting of all the stakeholders to be convened. A copy of Mr. Balaji's communication dated 25.06.2022 is enclosed herewith as **Annexure – B** for your reference.
7. On 30.06.2022, I received a letter dated 22.06.2022 from your good office, addressed to the Tamil Nadu Pollution Control Board, the Block Development Officer and the Thiruporur Town Panchayat (copied to me), asking for a report of compliance with the Hon'ble NGT's orders to be sent to your office. A copy of the letter dated 22.06.2022 is enclosed herewith as **Annexure – C** for your reference.
8. Pursuant to your intervention, the dump yard was shifted out of Survey Nos. 80/4, 80/5 and 80/6 in July 2022, and all dumping activities have hence ceased. Our clients extend their sincerest gratitude for your intercession and continued efforts in ensuring that the dump yard is shifted.
9. While the immediate menace of unauthorized dumping has been curbed, larger issues of solid and liquid waste management in the Thazhambur area remain to be addressed.

Accordingly, the Hon'ble NGT has, by its order dated 17.10.2022, once again directed my clients to liaise with your good office in convening a meeting to arrive at permanent solutions for waste management. A copy of the Hon'ble NGT's order dated 17.10.2022 is enclosed herewith as **Annexure – D** for your reference.

10. In compliance with the Hon'ble NGT's order dated 17.10.2022, and in recognition of the complicated nature of this issue involving a multiplicity of stakeholders, my Clients are once again reaching out to you for a meeting so as to arrive at possible measures to dispose of the solid and liquid waste generated in the area.
11. My clients are pleased to inform you that they have partnered with various organizations, including Bisleri, Attero, Goonj, Jacob Farms, etc., to explore sustainable measures of waste reduction, management and disposal. Our clients are eager to share their experiences with you, the local administration and other residents of the area. My Clients are of the firm belief that workable solutions can be arrived at if all the stakeholders are able to meaningfully collaborate. A copy of the certificate of appreciation received from Attero is enclosed herewith as **Annexure – E** for your reference. A copy of a similar communication received from Goong is enclosed herewith as **Annexure – F** for your reference. My Clients would be happy to share further documentation showing their commitment to sustainable waste management, at the time of the meeting.
12. Our clients would therefore be grateful, if a meeting could be convened and invitations be extended to (a) representatives of all the bulk waste generators in the area; (b) representatives of smaller households and establishments; (c) the local MLA, Mr. S.S. Balaji; (d) representatives of the Thazhambur Village Panchayat; and (e) representatives of the Tamil Nadu Pollution Control Board; and any other local authorities/ stakeholders whose presence you may require. Proceedings of the meeting and our discussions could be minuted and presented to the Hon'ble NGT.
13. The residents of Thazhambur are awaiting your cooperation and are always ready to support you in bringing out a change in the system of waste management in the Thalambur area.

Sincerely,



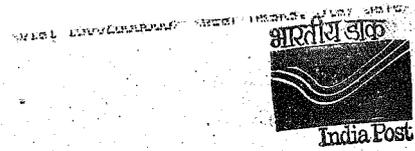
Ashwini Vaidialingam

Cc:

Panchayat Secretary,

Thazhambur Village Panchayat,  
Panchayat Office, Thazhambur Main Road,  
Thazhambur, Chengalpattu – 600 130.  
[bdotpr.tnkpm@nic.in](mailto:bdotpr.tnkpm@nic.in);  
Ph. No. 9840769425; 7402606072

The Chairman,  
Tamil Nadu Pollution Control Board,  
No.76, Anna Salai, Guindy,  
Chennai, Tamil Nadu – 600 032.  
[tnpcb-chn@gov.in](mailto:tnpcb-chn@gov.in);  
Ph. No. - 044 2235 3076



RT069620304IN IVR:8284069620304  
RL LLOYDS ESTATE S.O <600014>  
Counter No:1.15/11/2022.14:27  
To:THE DT.COLLECTOR  
PIN:603001. Chennalpattu (H)  
From:ASHMINI.FOUNDATION  
Wt:120gms

Amt:50.00(Cash)  
<Track on [www.indiapost.gov.in](http://www.indiapost.gov.in)>  
<Dial 18002666868> <Near N



RT069620202IN IVR:8284069620202  
RL LLOYDS ESTATE S.O <600014>  
Counter No:1.15/11/2022.14:27  
To:THE CHAIRMAN.TNPCB  
PIN:600032. Guindy Industrial Estate S.O  
From:ASHMINI.FOUNDATION  
Wt:120gms

Amt:50.00(Cash)  
<Track on [www.indiapost.gov.in](http://www.indiapost.gov.in)>  
<Dial 18002666868> <Near N



RT069620318IN IVR:8284069620318  
RL LLOYDS ESTATE S.O <600014>  
Counter No:1.15/11/2022.14:27  
To:PANCHAYAT.SECTY  
PIN:600130. Thazambur  
From:ASHMINI.VAIDIALINGAM  
Wt:120gms

Amt:50.00(Cash)  
<Track on [www.indiapost.gov.in](http://www.indiapost.gov.in)>  
<Dial 18002666868> <Near N



## ANNEXURE - A

**Ashwini Vaidialingam**

Advocate

**Office:** No. 7, Sri Ram Dham, Jagadambal Colony 2<sup>nd</sup> Street, Royapettah, Chennai - 600014.**Chamber:** No. 39, Law Chambers, High Court Madras, Chennai - 600104.**Mobile:** 9585688571**Email:** ashwini.vaidialingam@gmail.com

14, June, 2022

To,

1. The District Collector,  
Chengalpattu District,  
Collector Office, Gst Road,  
Chengalpattu - 603 001.  
Collr-cpt@nic.in;  
Ph. No. 044-27427412
2. Panchayat Secretary,  
Thazhambur Village Panchayat,  
Panchayat Office, Thazhambur Main Road,  
Thazhambur, Chengalpattu - 600 130.  
bdotpr.tnkpm@nic.in;  
Ph. No. 9840769425; 7402606072
3. The Chairman,  
Tamil Nadu Pollution Control Board,  
No.76, Anna Salai, Guindy,  
Chennai, Tamil Nadu - 600 032.  
tnpcb-chn@gov.in;  
Ph. No. - 044 2235 3076

Dear Sirs,

**Subject:** Requesting a meeting for the discussion of workable measures for waste management as per the orders of the Hon'ble National Green Tribunal dated 13.05.2022 in OA No. 133 of 2021 (SZ).

**Ref:** Order of the Hon'ble National Green Tribunal in O.A. No.133 of 2021 (SZ) dated 13.05.2022.

1. I write to you on behalf of my clients, Arihant Heirloom Flat Owners Association and Adroit Thazhambur Apartment Owners Association (my "**Clients**"), both of which are registered housing societies representing the residents of two gated communities/residential complexes situated near the Thazambur lake, a freshwater lake spread over 93 acres in Survey No. 73 (the "**Lake**").

RT323222675IN IVR:8284323222675  
RL LLOYDS ESTATE S.O <600014>  
Counter No:1,14/06/2022,15:17  
To:THE CHAIRMAN, TN POLLUTION CD  
PIN:600032, Guindy Industrial Estate S.O  
From:ASHWINI VAI,ADV NO 1  
Wt:20gms  
Amt:25.00(Cash)  
<Track on www.indiapost.gov.in>  
<Dial 18002666868> <Wear Masks, Stay Safe>

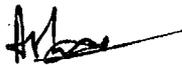


RT323222669IN IVR:8284323222669  
RL LLOYDS ESTATE S.O <600014>  
Counter No:1,14/06/2022,15:17  
To:PANCHAYAT, SECRETARY..  
PIN:600130, Thazambur  
From:ASHWINI VAI,ADV NO 1  
Wt:20gms  
Amt:25.00(Cash)  
<Track on www.indiapost.gov.in>  
<Dial 18002666868> <Wear Masks, Stay Safe>



2. Noting the incessant pollution in and around the Lake, my clients intervened and were impleaded as party respondents in O.A. No.133 of 2021 (SZ), wherein the Hon'ble National Green Tribunal ("NGT"), Chennai had taken suo-motu cognizance of the dumping of waste around the Lake. You are also impleaded as parties in this case.
3. As you are aware, the crux of this matter revolves around the Management of waste that is currently being dumped around the Lake. Therefore, the Tribunal had directed You, the District Collector, in its order dated 22.09.2021 to file your independent report regarding implementation of Solid Waste Management Rules, 2016 ("SWM Rules") and the steps you have taken in this regard. Another direction was given to You, via the same order to shift the dumpyard to a different place, as contemplated under the SWM Rules.
4. Thereafter, as you are also aware, when the matter was taken up for hearing on 13.05.2022, the Hon'ble NGT was pleased to direct the District Collector, the Pollution Control Board, as well as my Client to give their appropriate suggestions and provide workable measures for waste management.
5. My Clients have always been very proactive in taking measures to tackle the issue of dumping of garbage. They have started segregation of waste at each apartment, and carry out the disposal via a private contractor. My Clients have also taken steps to collaborate with the local administration and local authorities. They have been in talks with the local M.L.A. Mr. S.S. Balaji, who has brought the issue to the attention of the Legislative Assembly. They have also donated large waste disposal bins to the Thazambur Panchayat and have assisted the Panchayat in collecting taxes from the local residents.
6. Presently, in compliance with the Tribunal's order dated 13.05.2022, and in recognition of the complicated nature of this issue involving a multiplicity of stakeholders, my Clients are reaching out to you for a meeting so as to arrive at possible measures to dispose of the waste generated in the District, and to identify alternate sites for garbage disposal. You were also directed to set up a committee, including us, to arrive at a proposal which may be presented to the Hon'ble Tribunal at the next date of hearing, i.e., 25.07.2022.
7. The residents of Thazhambur are awaiting your cooperation and are always ready to support you in bringing out a change in the system of solid waste management in the Thazhambur area.

Yours Sincerely,



Ashwini Vaidialingam

RT323222817IN IVR:8284323222817  
 RL LLOYDS ESTATE S.O <600014>  
 Counter No:1,14/06/2022,15:17  
 To:THE DISTRICT COLLECTOR..  
 PIN:603001, Chengalpattu HO  
 From:ASHWINI VALADV NO 1  
 Wt:20gms  
 Amt:25.00(Cash)  
 <Track on www.indiapost.gov.in>



To

The District Collector  
Chengalpattu District

Respected Sir,

My humble Greetings.

I first and foremost thank you for all the administrative measures that are exercised by you are genuinely in public interest and have attracted public appreciation as well.

I am sure you are well aware of the problems of Thazhambur Panchayat with regard to the Solid and Liquid Waste Management issues. The resident associations came in touch with me and sought a meeting with me in my capacity as the Public Representative - MLA. Accordingly a meeting with all the resident welfare association representatives was organised on 25.06.2022.

On hearing them I am summing up their issues and the possible actions sought to set right those issues for your kind perusal.

The most prominent issue expressed by them was the issue with regard to the collection of their waste by the so called recycler. There is one and only agency claiming to be authorised by the Government Authority. This agency is acting upon its will to collect the waste from the communities. The communities are left without option that they are all bulk waste generators and that their waste can be collected only by these recyclers and never by the local body. This recycler is collecting the waste and disposing it at will. The agency is acting against its assurance and collecting only the portion of the segregated waste that's worth fetching them monetary value. And on strict insistence they happen to dispose the rest of the segregated waste in the vicinity in restricted areas like water bodies, reserve forest area etc., This has made the community residents being unduly charged of endangering the environment. Hence it must be strictly ensured that the present recycler hereafter segregates and disposes the waste as per the stipulated norms. Further it would be well appreciated and most preferred if more recyclers are identified and notified.

There is no proper mechanism to collect and dispose the Bio Medical Waste generate. A designated bio medical waste handler must be engaged to collect from the community living areas.

Another major issue is that though these recyclers or waste handlers are key to maintain good environment and even when the waste generating community are responsible enough that they keep the waste segregated, many a times the waste collectors are irregular and their response is irresponsible. There must be a designated authority from the Government authority side whose authority is to enforce the duty liability of the waste handler and who can also if the community living people err in waste handling.

The rejected waste that has to be duly collected by the Local body has also turned an issue. The local body are expressing that they dont have enough waste collecting vehicles.

I request You Sir to look into these issues nd set right at the earliest.

At his instance I would like to seek Your due initiation and summoning of

[https://mail tn.gov.in/sec/printar\\_friendly\\_main.php?passed\\_email\\_id=0&mailbox=Sent&passed\\_id=571&view\\_unsafe\\_images=](https://mail tn.gov.in/sec/printar_friendly_main.php?passed_email_id=0&mailbox=Sent&passed_id=571&view_unsafe_images=)

1/2

6/26/22, 11:09 PM

Solid and Liquid Waste Management issues

a meeting with the bulk waste generators, waste handlers/recyclers of all types of waste in my constituency in phased/ zone wise Presided by Yourselves in the Presence Of the Member of Legislative Assembly.

I once again thank and appreciate all Your efforts Sir.

Thanking You

With respect and regards

S.S.Balaji B.E. LL.M.,

Member Of Legislative Assembly - Thiruparur

Member Of Legislative Committee For Public Undertakings

Member For TN GOVT. Advisory Committee For Covid Control

Member Of Local Planning Authority - Chengalpattu District

From  
The District Collector  
Chengalpattu

To  
1) Senior Officer,  
Tamil Nadu Pollution Control Board.  
2) Block Development Officer  
Thiruporur.  
3) Executive Officer,  
Thiruporur Town Panchayat.

R.C.No.12965/2021/L1 dated. 22.06.2022

Sub: Suit - National Green Tribunal (SZ) - O.A.No.133 of 2021-Suo - with O.A.No.113 of 2021 (SZ) - Suo Motu based on news item in "Dumping of garbage in Thalambur Lake removing Locals write to District Collector" News paper report published in "Times of India" Chennai Edition dated.27.04.2021, Implementation of Tribunal order and Solid Waste Management Rule -2016 - regarding.

Ref: 1.The Honorable National Green Tribunal Order,  
date : 21.05.2021 & 22.09.2021  
2.The Letter Received from Ashwini Vaidialingam Advocate  
Dt: 09.10.2021 & 14.06.2022.  
3.This office Letter No L1/12965/2021/L1 dt 07.12.2021.

\*\*\*\*\*

I invite kind attention to the reference cited.

In the reference 1<sup>st</sup> cited, above Hon'ble National Green Tribunal (South Zone) Chennai, by its order dt: 22.09.2021 O.A.No. 133 of 2021 (SZ) with O.A.No. 13 of 2021 (SZ) has directed the Tamil Nadu Pollution control Board (TNPCB), Block development officer Thiruporur, Director of Rural development & Panchayat Raj to implement and comply the order.

The Hon'ble National Green Tribunal order communicated to the senior officer Tamil Nadu Pollution Control Board (TNPCB), Block Development Officer Thiruporur, Executive Officer Thiruporur Town Panchayat and Assist Director (VP) Chengalpattu vide in the reference 3<sup>rd</sup> cited and instructed to implementation of order and report sent to this office within a fortnight. Still, compliance report yet to be submitted. Hence report must be sent to this office with out delay. Above case next hearing dt:27.07.2022.

For District Collector  
Chengalpattu

Copy to

1. Assistant Director, (Village Panchayat)  
Chengalpattu.

2. Thiru. Ashwini Vaidialingam  
(Advocate)  
No.39, Law Chambers,  
High Court Madras,  
Chennai -600 104

22/6/22

22/6/22

6

From  
The District Collector  
Chengalpattu

To  
1. Block Development Officer,  
Thiruporur.  
2. Panchayat Secretary,  
Thazhambur Village Panchayat,  
Panchayat Office, Thazhambur  
Main Road, Thazhambur,  
Chengalpattu -600 130

**R.C. 12965/2021/L1, Dt. 07.12.2021**

Sub: Suit - National Green Tribunal (SZ) - O.A.No.113 of 2021  
-SUO MOTU - Based on the news item in "Times of  
India" Chennai Edition dated 27.04.2021 - "Dumping of  
garbage in Thazhambur Lake removing dumping garbage  
is need - Dispose - Implementation of Tribunal Order  
and Solid Waste Management Rule 2016- reg

Ref: 1. The Honn'ble National Green Tribunal Order,  
date:21.05.2021  
2. The Honn'ble National Green Tribunal Order,  
date:22.09.2021  
3. Letter Received from Ashwini Vaidialingam Advocate  
Dt.09.10.2021  
4. Letter Received from Ashwini Vaidialingam  
Advocate Dt.10.10.2021

\*\*\*\*\*

I invite kind attention to the reference cited.

In the reference 2<sup>nd</sup> cited, the Hon'ble National Green Tribunal (South Zone) Chennai, by its order dt.22.09.2021 in O.A.No.113 of 2021 has directed the Block Development Officer, Thiruporur and Town Panchayat Thazhambur to implemented and comply the order as exhorted below:

2. The Hon'ble National Green Tribunal (South Zone) in Respect of O.A.No.113 of 2021 taken up as Suo Motu based on the newspaper report published in the Times of India Newspaper Chennai Edition, dated:27.04.2021 under the caption "Dumping of Garbage in Thazhambur Lake: Local write to District Collector The Hon'ble National Green Tribunal

(NGT) , Southern Zone(SZ) , Chennai has taken up suo motu based on the newspaper report published in the Times of India, Chennai edition dated:27.04.2021 under the caption "dumping of garbage in Thazhambur Lake: Locals writ to District Collector" vide O.A.No.113 of 2021. The Hon'ble NGT (SZ) in its order dated 21.05.2021 in original Application No.113 of 2021 has stated the following :

In order to ascertain the genuineness of the allegation made in the newspaper report, we feel it appropriate to appoint a Joint Committee comprising of 1) The District Collector, Chengalpattu District or a Senior Officer not below the rank of Revenue Divisional Officer / Sub Divisional Magistrate as deputed by the District Collector, 2) The Superintending Engineer of Public Works Department & Water Resources Organization who is in charge of that area and 3) Senior Officer from the Tamil Nadu Pollution Control Board deputed by its Chairman to inspect the area in question and submit a factual as well as action taken report, if there is any violation found.

3.In this regard, the Joint Committee submitted the report on 24.07.2021 ultimately it was taken up on 22.09.2021 and passed the following orders.

*"12.The District Collector, Chengalpattu and the concerned local body are directed to file their independent report regarding the implementation of the Solid Waste Management Rules, 2016 within their jurisdiction and what are the steps taken by them for implementation of the same and if there is any gap, they are directed to take further steps in consultation with the higher officials, if there is any infrastructure or other support is required.*

*13.The Block Development Officer, Thiruporur, Director of Rural Development and Panchayat Raj are directed to look into the issue and provide necessary support, both financial and technical, for the purpose of implementing the Solid Waste Management Rules, 2016 in their panchayat in an effective manner to avoid further complaints being received.*

14. The committee as well as the Tamil Nadu Pollution Control Board are directed to consider the objection raised by the respondents 9 & 10 in their reply statement and if the allegations are correct, they are directed to take appropriate steps to prevent the same in future.

15. The District Collector is directed to take steps to shift the dump yard to a different place as contemplated under the Solid Waste Management Rules, 2016 and disposal of the waste in a scientific manner as provided therein instead of dumping the same in a particular place for a period of month or so and thereafter, removing the same to dump yard.

16. The Pollution Control Board is directed to take steps in this regard, apart from the District Collector looking into the issue taking action as provided under Rule 12 of the Solid Waste Management Rules, 2016."

4. In this regard a pre contempt notice received from one Ms. Ashwini Vaidialingam, Advocate dated: 10.11.2021 she stated these as follows:-

By way of order dated 22.09.2021 in O.A.No.113 of 2021 (SZ) the Hon'ble NGT had inter alia directed the District Collector, Chengalpattu to take steps to shift the dump yard from its present location (i.e., in Survey Nos. 80/6, 80/5 and 80/4) to different place and ensure disposal of the waste in a scientific manner in accordance with the Solid Waste Management Rules, 2016.

As you failed to take any steps to comply with order dated 22.09.2021, on behalf of my clients, I had issued letter dated 09.10.2021 (enclosing photographs/ video demonstrating your non-compliance) calling upon you to forthwith comply with order dated 22.09.2021. My clients had thereafter also filed an Affidavit dated 26.10.2021 in O.A.No.113 of 2021 (SZ) placing on record your non-compliance with order dated 22.09.2021.

Despite the above, you have continued to fail to comply with order dated 22.09.2021. Till date, the District Collector, Chengalpattu has not taken any steps to relocate the dump yard or ensure disposal of the waste in a scientific manner in accordance with the Solid Waste Management Rules, 2016. Even more egregiously, the Thazambur Village Panchayat has

recently been dumping large quantities of solid waste at the very same location. Photographs of the recent dumping in the same location are enclosed herewith as Annexure A. With the onset of monsoon, on account of the heavy and continuous rain in the area, the large quantities of waste dumped in the area by the Thazhambur Village Panchayat has started washing into, and polluting, the Lake.

Your actions constitute gross contempt of the Hon'ble NGT's order dated 22.09.2021. In the circumstances, I call upon you to forthwith:

- a) Cease the dumping of waste on the banks of the Thazhambur Lake, in Survey Nos.80/4, 80/5 and 80/6 immediately and permanently.
- b) Clear the existing waste on the Western side of the Thazhambur Lake, shift the dumpyard to a different location and ensure disposal of the waste in a scientific manner in accordance with the Solid Waste Management Rules, 2016.

5. In the event you fail to so act, my clients may be compelled to take appropriate legal action, including by instituting contempt proceedings in the Hon'ble National Green Tribunal, against you.

The order copy of the Hon'ble National Green Tribunal cited is enclosed for implementation and a report shall be sent to this office within a fortnight.

Yours faithfully

  
7/12/21

For District Collector  
Chengalpattu

Copy to

1. Assistant Engineer  
(PWD) WRO Department,  
Chengalpattu.

2. Assistant Director, (VP)  
Chengalpattu

86  
7/12/21

Item No. 05:

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI

(Through Video Conference)

Original Application No. 133 of 2021 (SZ)  
With  
Original Application No. 113 of 2021 (SZ) &  
I.A. No. 58 of 2022(SZ)

IN THE MATTER OF:

Suo Mote -"VCK lead joins chorus against  
illegal dumping of medical waste"

*And*

The Chief Secretary to Govt of Tamil Nadu and Ors. .

...Respondent(s)

With Tribunal on its own motion SUO MOTU  
Based on the news item published in The Times  
of India Newspaper, Chennai edition Under the  
Caption "Dumping of garbage in Thalambur  
Lake: Local write to District Collector"

*And*

The Principal Secretary to Govt. PWD and Ors.

....Respondent(s)

Date of hearing: 17.10.2022.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

O.A. No.133 of 2021 (SZ)

For Applicant(s): Suo Motu by Court

For Respondent(s): Dr. D. Shanmuganathan for R1 to R7, R9, R10  
Mr. Sai Sathya Jith for R8

O.A. No.113 of 2021 (SZ)

For Applicant(s): Suo Motu by Court

For Respondent(s): Dr. D. Shanmuganathan for R1 to R3, R5  
Mr. Sai Sathya Jith for R4  
M/s. Bhargavi Kannan for R9, R10/LA

ORDER

1. Pursuant to the last order dated 13.05.2022, looking at whether any progress was made, it is the report of the Block Development Officer, Thiruporur Panchayat Union who was stated that the garbage which was dumped in Survey No.80/4 in Thazhambur Village Panchayat have been fully removed and shifted to Kolathur dumping yard in Kattankolathur Block.
2. However, this is opposed by the learned counsel for the State Pollution Control Board stating that there is nothing wrong in shifting the dumping yard, unless the garbage is segregated and moved to a micro compost yard earmarked for this purpose and the recyclable waste to be segregated and sent to the Resource Recycling Facility.

3. The report of the Block Development Officer further states that estimated worth of Rs.28,64,000/- for Micro Composing Centre with a capacity of 2.0 Metric Tonnes and another scheme of Rs.36,00,000/- for Plastic Waste Management Unit, for which, administrative sanction has been accorded by the District Collector through his Proceedings dated 25.08.2021. Pursuant to the same, the above schemes are already initiated in Survey No.143.
4. Though the learned counsel for the State Pollution Control Board states that show cause notices have been issued to the violators under Section 19A of the Environmental (Protection) Act, 1986 and Section 17 (1) of the Environmental (Protection) Act, 1986 against the Block Development Officer, Thiruporur Panchayat Union for not complying with the Solid Waste Management Rules, 2016, the outcome of which is not known.
5. The Apartment Welfare Association who sought to implead themselves in the proceeding is yet to file a report on the direction issued to them in the last order namely, to have a meeting with the District Collector and find out an alternate site and streamline the dumping of garbage after segregating the same at source. There is no permanent solution arrived at in this case, as the Apartment Welfare Association stated that the sewerage water which is treated is used for gardening and the untreated one is being removed through the private tankers.
6. It is not known where the private tankers are emptying the sewerage water, as it has been repeatedly insisted that the sewerage tankers should register themselves either with the CMWSSB or with TWAD Board with GPS fitted in the vehicles.

7. Unfortunately, the meeting which was directed to be conducted by the District Collector along with the local authorities had not happened. The DTCP also had not filed the report as to the measures that they have taken for this to address the issues. After May, the matter was listed only today i.e., after four months.
8. With regret, we have to record that despite the longer time given to the authorities, no concrete plans or proposals have been given by the authorities.
9. Therefore, we make it clear that before the next hearing, the authorities have to come up with their plan of action after conducting a joint meeting including the waste generators and file a detailed report, failing which, we will be constrained to direct the officials including the District Collector of Chengalpattu to be personally present before this Tribunal.
10. Post the matter on 28.11.2022.

Sd/-  
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-  
Dr. Satyagopal Korlapati, EM

O.A. No.133 of 2021 (SZ)  
O.A. No.113 of 2021 (SZ) &  
I.A. No.58 of 2022(SZ)  
17<sup>th</sup> October, 2022. AD.



To,  
Arihant Heirloom Aparment,  
Thalambur Chennai-600130

**Sub:- Appreciation letter for E-waste collection from society**

Dear society members,

We are pleased to inform you that we have successfully conducted e-waste collection drive on March 27, 2022, at Arihant Heirloom Apartment.

Attero Recycling has picked 225.6 Kgs of E-waste from the apartment. All the materials have been processed in an environment friendly manner.

We thank and appreciate all the society members who participated in the program.

This was our first collection drive at your society, hope to conduct many more in future.

Thanks & Regards

Attero Recycling Pvt. Ltd



Anbu Vahini &lt;navahini@gmail.com&gt;

---

**Vote of thanks for the collection camp on 16.10.2022 - Reg**

1 message

---

**Noordeen H** <noordeen@goonj.org>  
To: navahini@gmail.com

Mon, Nov 14, 2022 at 1:12 PM

Dear Society members of Arihant Heirloom Apartment,

Hope my email finds you well..

A big thank you for associating with Goonj by organising & making a successful collection drive in the Arihant Heirloom Apartment, Thalambur Road, Chennai on the date 16.10.2022. Not considering the pandemic a deterrent, you came out of the safety net of your homes, with all health/safety measures in place, and made the collection camps possible. The materials received was about 700 Kgs.

Goonj conveys its deepest gratitude to you for making extraordinary efforts and choosing to stand with the people of this country in these trying times.

We hope to work with you more, throughout the year. So, be ready to hear from us often :)  
Also, sharing our latest ground reports in the attachment that you may share with the contributors.

Have a look at our latest ground report in the attachment, Here - Dignity diaries

Best Regards,

Noor Deen H

9551044786

Team GOONJ..

t:- 011-41401216(Head Office)

t:- 044-49533991/9354937428(Chennai)

Reach us at: Facebook | Website | Address

## ANNEXURE 9

விருநர்

பழமகன்தேவி  
வட்டார வளர்ச்சி அலுவலர்(கி.ஊ)  
திருப்போரூர்



பெறுநர்

1. ஊராட்சி மன்றத் தலைவர், தாமழூர் ஊராட்சி
2. தமிழ்நாடு மாகாட்டுபாட்டு வாரியம் எண்.76, அண்ணா சாலை, கிண்டி, சென்னை -32
3. Arihant Heirloom Flat Owners Association Thazhambur

ந.க.எண்.3311/2019/ஆ2 நாள் .11.2022

பொருள் -

தேசிய புகமை தீர்ப்பாயம் - செங்கல்பட்டு மாவட்டம் - திருப்போரூர் ஊராட்சி ஒன்றியம் - தாமழூர் ஊராட்சி - தேசிய புகமை தீர்ப்பாயம் வழக்கு எண் O.A.133/2021 மற்றும் 113/2021 தொடர்பாக 17.10.2022 அன்று வெளியிடப்பட்ட உத்தரவு - நடவடிக்கை மேற்கொள்ளுதல் - தொடர்பாக.

பார்வை -

1. தேசிய புகமை தீர்ப்பாயம் வழக்கு எண் O.A.133/2021 மற்றும் 113/2021
2. வட்டார வளர்ச்சி அலுவலர்(கி.ஊ), திருப்போரூர் அவர்களால் சமர்ப்பிக்கப்பட்ட பதில் அறிக்கை நாள் 23.07.2022.
3. தேசிய புகமை தீர்ப்பாயம் வழக்கு எண் O.A.133/2021 மற்றும் 113/2021 ன் உத்தரவு நாள் 17.10.2022.
4. மாவட்ட ஆட்சித்தலைவர் அவர்களின் ந.க.எண்.12965/2021/எல்1, நாள் 18.11.2022.

செங்கல்பட்டு மாவட்டம், திருப்போரூர் ஊராட்சி ஒன்றியம், தாமழூர் ஊராட்சியில் சர்வே எண் 80/4-ல் குப்பை கொட்டுவதை எதிர்த்தும் தாமழூர் ஊராட்சியில் திடக்கழிவு மேலாண்மை திட்டத்தினை திறம்பட நடைமுறைப்படுத்திட உரிய நடவடிக்கை கேட்டு தேசிய புகமை தீர்ப்பாயத்தில் வழக்கு எண் O.A.133/2021 மற்றும் 113/2021 தொடர்பாய்ந்தது (Suo Motu Based on the News item Published in The Times of India Newspaper, Chennai Edition Dated 27.04.2021)

இது தொடர்பாக பார்வை 3ல் காணும் தேசிய புகமை தீர்ப்பாய 17.10.2022 அன்று உத்தரவில் (பத்தி எண்.7) மாவட்ட ஆட்சித் தலைவர் அவர்கள் குடியிருப்போர் நல சங்கத்தினர் மற்றும் ஊராட்சி நிர்வாகத்தினருடன் கூட்டம் நடத்திடவில்லை என தெரிவிக்கப்பட்டு இது தொடர்பாக உரிய செயல் திட்டம் தயாரித்து சமர்ப்பித்திட தெரிவிக்கப்பட்டு வழக்கு 28.11.2022 அன்று ஒத்திவைக்கப்பட்டுள்ளது.

எனவே, மேற்கண்ட வழக்கு தொடர்பாக குடியிருப்போர் நல சங்கத்தினர் மற்றும் ஊராட்சி நிர்வாகத்தினருடன் மாவட்ட ஆட்சித் தலைவர் அவர்கள் 24.11.2022 அன்று மாலை 5.00 மணிக்கு செங்கல்பட்டு மாவட்ட ஆட்சியர் அலுவலகத்தில் கூட்டம் நடத்த உள்ளதால் அதில் தவறாமல் கலந்துக்கொள்ள கனிவுடன் கேட்டுக்கொள்ளப்படுகிறது.

வட்டார வளர்ச்சி அலுவலர்(கி.ஊ)  
திருப்போரூர்

நகல் - திருமதி. அஸ்வினி வைத்தியலிங்கம், வழக்குரைஞர், எண்.1, ஜகதாம்பாள  
காலனி 2வது தெரு, இராயப்பேட்டை, சென்னை-14

From:

P. Poomagal devi,  
Local Development Officer (G.O)  
Thiruporur.

To:

1. The President,  
Thazhambur Village.
2. Tamil Nadu Pollution  
Control Board,  
No. 76, Anna Salai,  
Guindy, Chennai -32.
3. Arihant Heirloom Flat  
Owners Association,  
Thazhambur.

**Na. Ka. No. 3311/2019/Aa2 dated .11.2022**

**Subject-** National Green Tribunal - Chengalpattu District  
Tiruporur Panchayat Union - Thazhambur  
Panchayat – National Green Tribunal Petition No.  
0.A.133/2021 and 113/2021 – in respect of Order  
issued on 17.10.2022 - regarding taking of action.

**View -**

1. National Green Tribunal Case No. 0.A.133/2021  
and 113/2021
2. The reply statement submitted by Regional  
Development Officer (G.O), Tiruporur on  
23.07.2022.
3. National Green Tribunal Case No. 0.A.133/2021  
and order dated 17.10.2021 of 113/2021.
4. District Collector's Na. Ka. No.12965/ 2021/L1,  
dated 18.11.2022.

Case No. O.A.133/2021 and 113/2021 has been filed in the National Green Tribunal against dumping of garbages in Survey No. 80/4 of Thazhambur Panchayat, Tiruporur Panchayat Union Chengalpattu District, and for effective implementation of solid waste

management plan in Thazhambur Panchayat. (Suo Motu Based on the News item Published in The Times of India Newspaper, Chennai Edition Dated 27.04.2021).

In this regard, in the order of the National Green Tribunal on 17.10.2022 (paragraph no. 7) seen in view 3, it was informed that the District Collector did not hold a meeting with the Resident's Welfare Association and the panchayat administration, and the District Collector was told to prepare and submit an appropriate action plan in this regard and the case was adjourned to 28.11.2022.

Therefore, regarding the above case, it is requested that the District Collector will conduct a meeting with the Residents' Welfare Association and the Panchayat Administration and the same will be held at The District Collector's office, Chengalpattu District on 24.11.2022 at 5.00 pm. Kindly attend the meeting without fail.

-Sd-

District Development Officer (G.O)  
Tiruporur

Copy - Ms. Ashwini Vaidyalingam, Advocate, No.1. Jagadambal Colony 2nd Street,  
Royappettah, Chennai-14

ANNEXURE - 10







செங்கல்பட்டு  
மாண்புமிகு  
மக்கள் குறை  
நாள்









செங்கல்ப  
வட்ட ஆட்ச  
மக்கள் கு  
நாள்

# ANNEXURE 11

Food for cows - Vegetable cuts and fruit peels donation

<b>What to put ?</b>	<b>What not to put ?</b>
Any veg and fruit peels and cuts	Coconut shell
Plastic covered peels	Coconut husk
Green garlic peels	Egg shells
Corn peels	Rotten veg and fruits
Onion, broken finger cuts	Anything cooked
Squash, stems and peels	Plastic, paper, metal
Spinach stems	
Citrus peels	
Fresh peels and cuts	



## ANNEXURE 12



14/11/2022

To

Arihant Heirloom Apartment

Thalambur

Chennai – 600130

**Sub: Appreciation letter for vegetable and fruit cut waste collection from your apartment**

Dear Society members,

We are pleased to inform you that we are collecting vegetable and fruit cut waste from your apartment from 12<sup>th</sup> May 2021 to date on a daily basis to feed our poultry in the farm. We have collected about 200/7 kgs average on a monthly/ daily basis.

We appreciate the society and residents for the support

Regards

Shammy Jacob

Jacob and Klooster Farms

1/300 MK Stalin Road,

Thalambur

Chennai 600130

## ANNEXURE 13

To,

**Arihant Heirloom Aparment,**

**Thalambur Chennai-600130**

**Sub:- Appreciation letter for E-waste collection from society**

Dear society members,

We are pleased to inform you that we have successfully conducted e-waste collection drive on March 27, 2022, at Arihant Heirloom Apartment.

Attero Recycling has picked 225.6 Kgs of E-waste from the apartment. All the materials have been processed in an environment friendly manner.

We thank and appreciate all the society members who participated in the program.

This was our first collection drive at your society, hope to conduct many more in future.

Thanks & Regards

Attero Recycling Pvt. Ltd

ANNEXURE 14



27/03/22



வணங்கல்

முந்தாஜிர்

Stop

TN-05-BM-8801

நிலை

Thazhambur, Tamil Nadu, India



Thazhambur, Tamil Nadu, India





## E-Waste Collection Drive

Help us to reduce E-Waste & keep the planet greener

### Visit our camp on

-  18<sup>th</sup> Dec-22, Sunday
-  10:00 am to 4:30 pm
-  Arihant Heirloom Apartments, Chennai



#CleanIndia  
ByAttero



oppo

Whirlpool

acer

DAIKIN



B/S/H/









CMSSB  
SOLINGANALLUR

I NO: F4 M/C NO: 06  
H. TYPE: TANKER LORRY  
V. NO: TN182255

IN- DT: 07/08/2022 TM: 06:35HRS

AMT: 150.00

OPERATOR NAME OPERATOR

SEWAGE DECONTANTING POINT  
SOLINGANALLUR



CMSSB  
SOLINGANALLUR

I NO: F3 M/C NO: 06  
H. TYPE: TANKER LORRY  
V. NO: TN182255

IN- DT: 07/08/2022 TM: 06:47HRS

AMT: 150.00

OPERATOR NAME OPERATOR

SEWAGE DECONTANTING POINT  
SOLINGANALLUR



CMSSB  
SOLINGANALLUR

I NO: F3 M/C NO: 06  
H. TYPE: TANKER LORRY  
V. NO: TN182255

IN- DT: 07/08/2022 TM: 06:50HRS

AMT: 150.00

OPERATOR NAME OPERATOR

SEWAGE DECONTANTING POINT  
SOLINGANALLUR



CMSSB  
SOLINGANALLUR

I NO: F3 M/C NO: 06  
H. TYPE: TANKER LORRY  
V. NO: TN182255

IN- DT: 07/08/2022 TM: 06:53

AMT: 150.00

OPERATOR NAME OPERATOR

SEWAGE DECONTANTING POINT  
SOLINGANALLUR



CMSSB  
SOLINGANALLUR

I NO: F3 M/C NO: 06  
H. TYPE: TANKER LORRY  
V. NO: TN182255

IN- DT: 15/08/2022 TM: 06:19HRS

AMT: 150.00

OPERATOR NAME OPERATOR

SEWAGE DECONTANTING POINT  
SOLINGANALLUR



CMSSB  
SOLINGANALLUR

I NO: F289 M/C NO: 06  
H. TYPE: TANKER LORRY  
V. NO: TN182255

IN- DT: 13/08/2022 TM: 13:45HRS

AMT: 150.00

OPERATOR NAME OPERATOR

SEWAGE DECONTANTING POINT  
SOLINGANALLUR



CMSSB  
SOLINGANALLUR

I NO: F210 M/C NO: 06  
H. TYPE: TANKER LORRY  
V. NO: TN182255

IN- DT: 11/08/2022 TM: 12:23HRS

AMT: 150.00

OPERATOR NAME OPERATOR

SEWAGE DECONTANTING POINT  
SOLINGANALLUR



CMSSB  
SOLINGANALLUR

I NO: F4 M/C NO: 06  
H. TYPE: TANKER LORRY  
V. NO: TN182255

IN- DT: 09/08/2022 TM: 06:30

AMT: 150.00

OPERATOR NAME OPERATOR

SEWAGE DECONTANTING POINT  
SOLINGANALLUR

OPERATOR NAME OPERATOR  
SEWAGE DECONTANTING POINT  
SOLINGANALLUR

AMT: 150.00

I NO: F50 M/C NO: 06  
H. TYPE: TANKER LORRY  
V. NO: TN182255  
IN- DT: 19/08/2022 TM: 06:56HRS

CMSSB  
SOLINGANALLUR



RECEIPT

OPERATOR NAME OPERATOR  
SEWAGE DECONTANTING POINT  
SOLINGANALLUR

AMT: 150.00

I NO: F3 M/C NO: 06  
H. TYPE: TANKER LORRY  
V. NO: TN182255  
IN- DT: 17/08/2022 TM: 06:28HRS

CMSSB  
SOLINGANALLUR



RECEIPT



CMSSB  
SOLINGANALLUR

I. NO: 401 M/C NO: 05  
VEH. TYPE: TANKER LORRY  
V. NO: TN182255

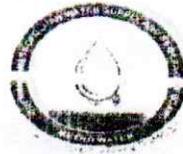
IN- DT: 20/08/2022 TM: 17:59HRS

AMT: 150.00

OPERATOR NAME: OPERATOR

SEWAGE DECANTING POINT  
SOLINGANALLUR

RECEIPT



CMSSB  
SOLINGANALLUR

I. NO: 188 M/C NO: 05  
VEH. TYPE: TANKER LORRY  
V. NO: TN182255

IN- DT: 20/08/2022 TM: 11:20HRS

AMT: 150.00

OPERATOR NAME: OPERATOR

SEWAGE DECANTING POINT  
SOLINGANALLUR

RECEIPT



CMSSB  
SOLINGANALLUR

I. NO: F2 M/C NO:  
VEH. TYPE: TANKER LORRY  
V. NO: TN182255

IN- DT: 21/08/2022 TM: 05:36HRS

AMT: 150.00

OPERATOR NAME: OPERATOR

SEWAGE DECANTING POINT  
SOLINGANALLUR

RECEIPT



CMSSB  
SOLINGANALLUR

I. NO: F2 M/C NO: 06  
VEH. TYPE: TANKER LORRY  
V. NO: TN182255

IN- DT: 31/08/2022 TM: 05:36HRS

AMT: 150.00

OPERATOR NAME: OPERATOR

SEWAGE DECANTING POINT  
SOLINGANALLUR

RECEIPT



CMSSB  
SOLINGANALLUR

I. NO: F9 M/C NO:  
VEH. TYPE: TANKER LORRY  
V. NO: TN182255

IN- DT: 21/08/2022 TM: 05:29HRS

AMT: 150.00

OPERATOR NAME: OPERATOR

SEWAGE DECANTING POINT  
SOLINGANALLUR

RECEIPT



EMSSB  
SOI INGANALLUR

I NO: F60 M/C NO: 06  
VEH TYPE: TANKER LORRY  
V NO: TN182255  
IN DT: 08/09/2022 TM: 08:09HRS

AMT: 150.00

OPERATOR NAME OPERATOR

SEWAGE DECONTAMINATING POINT  
SOI INGANALLUR

RECEIPT



EMSSB  
SOI INGANALLUR

I NO: F301 M/C NO: 05  
VEH TYPE: TANKER LORRY  
V NO: TN182255  
IN DT: 07/09/2022 TM: 18:07HRS

AMT: 150.00

OPERATOR NAME OPERATOR

SEWAGE DECONTAMINATING POINT  
SOI INGANALLUR

RECEIPT



EMSSB  
SOI INGANALLUR

I NO: F302 M/C NO: 06  
VEH TYPE: TANKER LORRY  
V NO: TN182255  
IN DT: 08/09/2022 TM: 08:34HRS

AMT: 150.00

OPERATOR NAME OPERATOR

SEWAGE DECONTAMINATING POINT  
SOI INGANALLUR



EMSSB  
SOI INGANALLUR  
RECEIPT

08/09/2022 18:00  
VEHICLE NO: TN182255  
ENGINE NO: TN182255  
VEHICLE TYPE: TANKER LORRY  
TOTAL AMOUNT: 1

RECEIPT



EMSSB  
SOI INGANALLUR

I NO: F322 M/C NO: 05  
VEH TYPE: TANKER LORRY  
V NO: TN182255  
IN DT: 14/09/2022 TM: 18:20HRS

AMT: 150.00

OPERATOR NAME OPERATOR

SEWAGE DECONTAMINATING POINT  
SOI INGANALLUR

RECEIPT



EMSSB  
SOI INGANALLUR

I NO: F303 M/C NO: 05  
VEH TYPE: TANKER LORRY  
V NO: TN182255  
IN DT: 14/09/2022 TM: 18:00HRS

AMT: 150.00

OPERATOR NAME OPERATOR

SEWAGE DECONTAMINATING POINT  
SOI INGANALLUR

RECEIPT



EMSSB  
SOI INGANALLUR

I NO: F304 M/C NO: 06  
VEH TYPE: TANKER LORRY  
V NO: TN182255  
IN DT: 14/09/2022 TM: 08:12HRS

AMT: 150.00

OPERATOR NAME OPERATOR

SEWAGE DECONTAMINATING POINT  
SOI INGANALLUR

RECEIPT



EMSSB  
SOI INGANALLUR

I NO: F305 M/C NO: 05  
VEH TYPE: TANKER LORRY  
V NO: TN182255  
IN DT: 08/09/2022 TM: 18:11

AMT: 150.00

OPERATOR NAME OPERATOR

SEWAGE DECONTAMINATING POINT  
SOI INGANALLUR

OPERATOR NAME

AMT: 150.00

IN DT: 20/09/2022 TM: 06:05HRS

V NO:

M/C NO:

TANKER LORRY

IN DT: 20/09/2022 TM: 06:05HRS

TANKER LORRY

SEWAGE DECONTAMINATING POINT



RECEIPT

OPERATOR NAME

AMT: 150.00

IN DT: 18/09/2022 TM: 06:31HRS

V NO:

M/C NO:

TANKER LORRY

IN DT: 18/09/2022 TM: 06:31HRS

TANKER LORRY

SEWAGE DECONTAMINATING POINT



RECEIPT



CMSSB  
SOLINGANALLUR

I. NO: F160 M/C NO: 06  
VEH. TYPE: TANKER LORRY  
V. NO: TN182255

IN- DT: 26/09/2022 TM: 10:37HRS

AMT: 150.00

OPERATOR NAME : OPERATOR

SEWAGE DECONTAMINATING POINT  
SOLINGANALLUR

RECEIPT



CMSSB  
SOLINGANALLUR

I. NO: F72 M/C NO: 06  
VEH. TYPE: TANKER LORRY  
V. NO: TN182255

IN- DT: 24/09/2022 TM: 07:43HRS

AMT: 150.00

OPERATOR NAME : OPERATOR

SEWAGE DECONTAMINATING POINT  
SOLINGANALLUR



CMSSB  
SOLINGANALLUR

I. NO: F332 M/C NO:  
VEH. TYPE: TANKER  
V. NO: TN18

IN- DT: 21/09/2022 TM: 18:0

AMT: 150.00

OPERATOR NAME : OPERATOR

SEWAGE DECONTAMINATING POINT  
SOLINGANALLUR

RECEIPT



CMSSB  
SOLINGANALLUR

I. NO: F291 M/C NO: 06  
VEH. TYPE: TANKER LORRY  
V. NO: TN182255

IN- DT: 30/09/2022 TM: 14:19HRS

AMT: 150.00

OPERATOR NAME : OPERATOR

SEWAGE DECONTAMINATING POINT  
SOLINGANALLUR

RECEIPT



CMSSB  
SOLINGANALLUR

I. NO: F5 M/C NO: 06  
VEH. TYPE: TANKER LORRY  
V. NO: TN182255

IN- DT: 28/09/2022 TM: 05:50HRS

AMT: 150.00

OPERATOR NAME : OPERATOR

SEWAGE DECONTAMINATING POINT  
SOLINGANALLUR

00.000 TMA



RECEIPT  
 I. NO: F4  
 VEH. TYPE: TANKER LORRY  
 V. NO: IN182255  
 IN- DT: 04/10/2022 TM: 05:56HRS

RECEIPT  
 I. NO: F4  
 VEH. TYPE: TANKER LORRY  
 V. NO: IN182255  
 IN- DT: 04/10/2022 TM: 05:56HRS

RECEIPT  
 I. NO: F4  
 VEH. TYPE: TANKER LORRY  
 V. NO: IN182255  
 IN- DT: 04/10/2022 TM: 05:56HRS

RECEIPT  
 I. NO: F4  
 VEH. TYPE: TANKER LORRY  
 V. NO: IN182255  
 IN- DT: 04/10/2022 TM: 05:56HRS

AMT: 150.00

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AMT: 150.00

AMT: 150.00

OPERATOR

OPERATOR

OPERATOR

OPERATOR

SEWAGE DECONTAMINATING POINT  
SOLINGANALLUR

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SEWAGE DECONTAMINATING POINT  
SOLINGANALLUR

RECEIPT

RECEIPT

RECEIPT



RECEIPT  
 I. NO: F4  
 VEH. TYPE: TANKER LORRY  
 V. NO: IN182255  
 IN- DT: 14/10/2022 TM: 05:59HRS

RECEIPT  
 I. NO: F4  
 VEH. TYPE: TANKER LORRY  
 V. NO: IN182255  
 IN- DT: 14/10/2022 TM: 05:59HRS

RECEIPT  
 I. NO: F4  
 VEH. TYPE: TANKER LORRY  
 V. NO: IN182255  
 IN- DT: 14/10/2022 TM: 05:59HRS

RECEIPT  
 I. NO: F4  
 VEH. TYPE: TANKER LORRY  
 V. NO: IN182255  
 IN- DT: 14/10/2022 TM: 05:59HRS

AMT: 150.00

AMT: 150.00

AMT: 150.00

OPERATOR

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OPERATOR

OPERATOR

SEWAGE DECONTAMINATING POINT  
SOLINGANALLUR

SEWAGE DECONTAMINATING POINT  
SOLINGANALLUR

SEWAGE DECONTAMINATING POINT  
SOLINGANALLUR

SEWAGE DECONTAMINATING POINT  
SOLINGANALLUR

AMT: 150.00

RECEIPT  
 I. NO: F4  
 VEH. TYPE: TANKER LORRY  
 V. NO: IN182255  
 IN- DT: 18/10/2022 TM: 08:15HRS

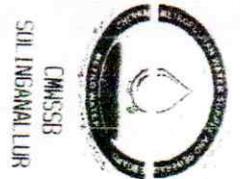


RECEIPT

OPERATOR NAME : OPER  
 SEWAGE DECONTAMINATING POINT  
 SOLINGANALLUR

AMT: 150.00

RECEIPT  
 I. NO: F4  
 VEH. TYPE: TANKER LORRY  
 V. NO: IN182255  
 IN- DT: 18/10/2022 TM: 08:15HRS



RECEIPT

OPERATOR NAME : OPER  
 SEWAGE DECONTAMINATING POINT  
 SOLINGANALLUR

OPERATOR NAME : OPER  
 SEWAGE DECONTAMINATING POINT  
 SOLINGANALLUR

RECEIPT



CMWSSB  
SOLINGANALLUR

I.NO: F13  
VEH. TYPE: TANKER LORRY  
V. NO: TN182255

IN- DT: 22/10/2022 TM: 06:42HRS

AMT: 150.00

OPERATOR NAME: OPERATOR

SEWAGE DECONTAMINATING POINT  
SOLINGANALLUR

RECEIPT



CMWSSB  
SOLINGANALLUR

I.NO: F13  
VEH. TYPE: TANKER LORRY  
V. NO: TN182255

IN- DT: 22/10/2022 TM: 06:40HRS

AMT: 150.00

OPERATOR NAME: OPERATOR

SEWAGE DECONTAMINATING POINT  
SOLINGANALLUR

RECEIPT



CMWSSB  
SOLINGANALLUR

I.NO: F20  
VEH. TYPE: TANKER LORRY  
V. NO: TN182

IN- DT: 22/10/2022 TM: 05:39

AMT: 150.00

OPERATOR NAME: OPERATOR

SEWAGE DECONTAMINATING POINT  
SOLINGANALLUR

RECEIPT



CMWSSB  
SOLINGANALLUR

I.NO: F124  
VEH. TYPE: TANKER LORRY  
V. NO: TN182255

IN- DT: 30/10/2022 TM: 09:40HRS

AMT: 150.00

OPERATOR NAME: OPERATOR

SEWAGE DECONTAMINATING POINT  
SOLINGANALLUR

RECEIPT



CMWSSB  
SOLINGANALLUR

I.NO: F319  
VEH. TYPE: TANKER LORRY  
V. NO: TN182255

IN- DT: 27/10/2022 TM: 16:53HRS

AMT: 150.00

OPERATOR NAME: OPERATOR

SEWAGE DECONTAMINATING POINT  
SOLINGANALLUR

AMT: 120.00

AMT: 120.00



**CHENNAI METTEX LAB PRIVATE LIMITED**

Jothi Complex, 83, M.K.N. Road, Guindy, Chennai - 600 032.



**TEST REPORT**

Page No. 1of 1

ISSUED TO : M/s.Arihant Heirloom Flat Owners Association,  
C/O Arihant Heirloom Flats,  
Thalambur (Near Navalur, Via OMR),  
Chennai - 600 130.

T.C Date : 26.05.2022

T.C No : CML/22-23/11724

Date Of Receipt : 19.05.2022

Cust. Ref : SRF Dated : 19.05.2022

Commenced On : 19.05.2022

Lab No : 2311736

Completed On : 25.05.2022

Sample Description : STP Water.  
(as stated by customer)

S. No.	Test Parameters	Protocol	Results	TNPCB Tolerance Limit for Sewage
Discipline : Chemical			Group : Pollution & Environment	
01	pH at 25°C	IS:3025 Part 11-1983 (Reaff:2017)	7.52	5.5 to 9.0
02	Total Suspended Solids	IS:3025 Part 17-1984 (Reaff:2017)	26 mg/l	30 mg/l
03	BOD @ 27°C for 3 days	IS:3025 Part 44-1993 (Reaff.2019)	14 mg/l	20 mg/l
04	COD	IS:3025 Part 58-2006 (Reaff: 2017)	78 mg/l	--
05	Total Dissolved Solids	IS 3025 Part 16 -1984 (Reaff.2017)	872 mg/l	--

End of Report

For Chennai Mettex Lab Private Limited



*[Signature]*  
Reviewed & Authorized by

**P. KAVITHA**  
Technical Manager

NOTE: Any unauthorized alteration, forgery or falsification of the content or appearance of this document is unlawful and offenders will be liable for legal action. Unless otherwise stated the submitted results in this test report refer only to the sample(s) tested and such sample(s) are retained for 15 days only from the completion date of testing .. except in case of regulatory samples, which will be retained for a specific period as per statutory requirement; while perishable & environmental testing related remnant samples will be discarded consequent upon completion of testing. Samples are not drawn by us unless otherwise stated. This document cannot be reproduced Except in full, without prior written approval of the laboratory. This report is for the exclusive use of Chennai Mettex Lab's customer, and is provided in accordance with the agreement between Chennai Mettex Lab and its Customer.

# HKV WATER SOLUTION

No.4/182, RM Veerappan Street, Perumbakkam Chennai-600100,  
Cell: 7904465650 Email ID: kalai2050@gmail.com

## TEST REPORT

Test Report No: HKV/Arihant/09/2022-23

Date: 01.11.2022

SAMPLE SUBMITTED BY THE CUSTOMER AND IDENTIFIED AS : **TREATED SEWAGE WATER.**

CUSTOMER NAME AND ADDRESS : **Arihant Heirloom Apartments,  
Thalambur,  
Chennai.**

SAMPLE DESCRIPTION : Treated sewage water.

SAMPLE QUANTITY : 1Litres

PACKING : Received in 1Litre plastic Bottle.

SAMPLE RECEIVED ON : 20.10.2022

ANALYSIS STARTED ON : 21.10.2022

ANALYSIS COMPLETED ON : 28.10.2022

Tests	Test Method	Results	TNPCB limits
pH	4500-H+-B APHA 22 nd Edition 2012	7.3	5.5 – 9.0
Total suspended solids	2540-D- APHA 22 nd Edition 2012	19mg/l	<30 mg/l
BOD 5 days @ 20 deg	5210-B APHA 22 nd Edition 2012	14mg/l	<20 mg/l

\*\*\*End of Report\*\*\*

*kalai*  
  
 Authorized Signatory

Page 1 of 1

Note: 1) this tests report relates only to the items tested. 2) This test report shall not be reproduced anywhere except in full and in same format without the approval of the laboratory. 3) Sample is not drawn by us unless otherwise stated. 4) Retention period of tested samples is 15 days from the date of issue of test report unless otherwise specified.

## ANNEXURE 19



Date: 25-01-2022

Dear Residents,

This is to inform you all that effective 26th January 2022, grocery shop (Bismi Mart) within our apartment will not issue or deliver carryout plastic bags.

This is part of Arihant's Green Initiative and the main intention is to encourage residents to bring their own bags to shop. It was our observation over time, many residents do not carry own bags even for the shop which is within our apartment building. Another observation is that shopkeeper when they make door delivery of grocery, deliver it in plastic bags.

Shopkeeper would continue to offer alternate bags like cotton bags of different sizes of minimum value if residents still wanted to purchase one from the shop.

Please make sure to always bring a cotton or reusable bag when shopping. Let us motivate ourselves in the journey to mitigate plastic pollution.

Arihant is taking this eco-friendly responsibility to the next level and taking this small initiative in its long journey to promote sustainability

We are hopeful for complete support from all the residents.



Regards,  
Green Team  
AHFOA

# NO Plastic Bag @ Arihant Heirloom

Dear Residents,

This is to inform you all that effective 26th January 2022, grocery shop (Bismi Mart) within our apartment will not issue or deliver carryout plastic bags.

This is part of Arihant's Green Initiative and the main intention is to encourage residents to bring their own bags to shop. It was our observation over time, many residents do not carry own bags even for the shop which is within our apartment building. Another observation is that shopkeeper when they make door delivery of grocery, deliver it in plastic bags.

Shopkeeper would continue to offer alternate bags like cotton bags of different sizes of minimum value if residents still wanted to purchase one from the shop.

**A GREEN INITIATIVE  
BY  
ARIHANT HEIRLOOM FLAT OWNERS'  
ASSOCIATION**

# **BRING YOUR OWN BAG**

**EFFECTIVE – 26TH JANUARY 2022**



**BRING YOUR OWN BAG**



**SAY NO TO PLASTIC BAGS**

**BISMI MART (GROCERY SHOP)  
TO  
STOP ISSUE CARRYOUT PLASTIC BAG TO  
SHOPPERS**

**THANK YOU IN ADVANCE**



Please make sure to always bring a cotton or reusable bag when shopping. Let us motivate ourselves in the journey to mitigate plastic pollution.

Arihant is taking this eco-friendly responsibility to the next level and taking this small initiative in its long journey to promote sustainability

We are hopeful for complete support from all the residents.

Regards,  
Green Team  
AHFOA



CHN-B393

A GREEN INITIATIVE  
BY  
ARIHANT HEIRLOOM FLAT OWNERS'  
ASSOCIATION

# BRING YOUR OWN BAG

EFFECTIVE – 26TH JANUARY 2022



BISMI MART (GROCERY SHOP)  
TO  
STOP ISSUE CARRYOUT PLASTIC BAG TO  
SHOPPERS

THANK YOU IN ADVANCE



## ANNEXURE 20



16-Sep-22,  
Thalambur, Chennai

**Dry waste collection on daily basis starting from 22<sup>nd</sup> September 2022**

Dear Residents,

As a community we have embarked the Waste Segregation in March 2022 and yielded wonderful results in last 6 Months

- Recycled 0.75 Tons of Plastic
- Recycled 0.5 Tons of E-waste
- Donated 3 Truckloads of Clothes, Luggage, Toys etc to **Goonj** (Non-Profit Org)
- Planted 1000+ Palm trees around the Thalambur Lake
- Stopped issuing plastic bags in Store

To make the Dry Waste segregation even more effective we are planning to have the Dry Waste (Plastics and Card boards) collected by House Keeping Staff on a daily basis from every apartment starting from September 2022.

**Door to Door Dry Waste collection drive starting 22<sup>nd</sup> September 2022**

Our house keeping staff will collect Dry Waste from door to door starting 22<sup>nd</sup> Sep 2022

***What goes into Dry waste collection***

1. Hard plastics (bottles, food container – Swiggy, Zomato etc, other hard plastics)
2. Soft plastics (milk packet, oil packet and other flexible plastics)
3. Cardboard boxes (boxes from Amazon, Flipkart etc)
4. Small Glass/Metal objects if any

Residents are requested to support the dry waste collection initiative by adopting these **Do's and Don't**

**Do's**



1. Plastics must be cleaned before handing over

2. No food residue, leftovers should be in the items
3. Milk, Oil packets should be fully drained
4. Any broken/sharp objects should be wrapped in paper safely to avoid injuries
5. When in doubt ask for clarification, Arihant Green team will be happy to address
6. Dry waste bins will be available for large Cardboard boxes
7. Recycle it all no matter how small

### **Don't**

1. Do not throw any items that can be recycled into our regular dustbin
2. Do not give items with leftovers in it

Dry waste bins are still accessible to residents to drop items behind ground floor stairs window. Please ensure only recyclable items listed above are dropped into it.

House Keeping staff are trained by Justina & team from Bisleri on this initiative. To motivate and make this initiative successful, the Executive Committee has decided to distribute the Dry waste recycling proceeds to the House Keeping Staff.

As part of this initiative 2 cloth bags will be distributed to each apartment; one can be used for storing the dry waste on daily basis and the other is for day to day to grocery shopping and avoid consuming more plastic bags.

We kindly request all the residents to cooperate and make this initiative successful. We are looking for more Volunteers; kindly write to [arihantheirloom.office@gmail.com](mailto:arihantheirloom.office@gmail.com)

An Initiative by AHFOA Green Team



Arihant Heirloom, Chennai  
Flat Owners Association

வீட்டுக்கு வீடு மறுசுழற்சி கழிவுகளை சேகரித்தல் செப்டம்பர் மாதத்தில் துவங்குகிறது

நமது வீட்டு பராமரிப்பு உதவியாளர்கள் தங்களது வீட்டிலிருந்தே மறுசுழற்சி கழிவுகளை வரும் செப்டம்பர் மாதம் முதல் எடுத்துச் செல்ல ஏற்பாடு செய்யப்பட்டிருக்கின்றது. தாங்கள் கீழ்க்கண்டவற்றை பின்பற்றுமாறு கேட்டுக் கொள்கிறோம்.

**மறுசுழற்சி கழிவுகள் யாவை?**

1. திடமான ப்ளாஸ்டிக் பொருள்கள் (பாட்டில்கள், உணவு கொள்கலன்கள், முதலியவை).
2. மிருதுவான ப்ளாஸ்டிக் பொருள்கள் (பால் மற்றும் ப்ளாஸ்டிக் கவர்கள் போன்றவை).
3. அட்டைப் பெட்டிகள்
4. சிறிய கண்ணாடிப் பொருட்கள், உலோகப் பொருட்கள் முதலியவை.

**கடைபிடிக்க வேண்டியவை:**

1. ப்ளாஸ்டிக் பொருட்களை நன்றாக சுத்தம் செய்துவிட்டே குப்பையில் போடவேண்டும்.
2. அவற்றில் உணவுப் பொருட்களோ மிச்சமான உணவோ இருக்கக் கூடாது.
3. பால் மற்றும் எண்ணை கவர்கள் சுத்தமாக்கப்பட்ட பின்பே கழிவுப் பையில் போட வேண்டும்.

4. கண்ணாடி மற்றும் உடைந்த பொருட்களை நன்றாக காகிதத்தில் சுற்றிய பின்பே கழிவுப் பையில் போட வேண்டும்.
5. மேலும் விவரங்கள் தேவைப்பட்டால் அரிஹந்த் பசுமை குழுவை அணுகவும்.
6. பெரிய அளவிலான அட்டைப் பெட்டிகளை கீழே வைக்கப்பட்டிருக்கும் மறுசுழற்சி தொட்டியில் போடவும்.
7. எவ்வளவு சிறிய பொருளானாலும் அவற்றை மறுசுழற்சி செய்ய முற்படுங்கள்.

#### செய்யத் தகாதவை:

1. மறுசுழற்சிசெய்யத் தகுந்த பொருட்களை தயவு செய்து இதர கழிவுப் பொருட்களுடன் கலக்காதீர்கள்.
2. அவற்றை சாதாரண கழிவுத் தொட்டிகளில் போடாதீர்கள்.
3. ஈரமான மற்றும் இதர கழிவுகளை மறுசுழற்சிக் கழிவு தொட்டியிலோ குப்பைப் பையிலோ போட வேண்டாம்.

#### हिंदी संस्करण

22 सितंबर 2022 से डोर टू डोर सूखा कचरा संग्रहण अभियान शुरू

हमारा हाउस कीपिंग स्टाफ 22 सितंबर 2022 से घर-घर जाकर सूखा कचरा इकट्ठा करेगा

सूखा कचरा संग्रह में क्या जाता है

1. हार्ड प्लास्टिक (बोतलें, खाद्य कंटेनर - स्विगी, ज़ोमैटो आदि, अन्य हार्ड प्लास्टिक)
2. शीतल प्लास्टिक (दूध पैकेट, तेल पैकेट और अन्य लचीले प्लास्टिक)
3. कार्डबोर्ड बॉक्स (अमेज़न, फ्लिपकार्ट आदि से बॉक्स)
4. छोटे कांच/धातु की वस्तुएं यदि कोई हों

निवासियों से अनुरोध है कि वे क्या करें और क्या न करें को अपनाकर सूखा कचरा संग्रहण पहल का समर्थन करें

### करने योग्य

1. प्लास्टिक को सौंपने से पहले साफ किया जाना चाहिए
2. कोई खाद्य अवशेष, बचा हुआ वस्तुओं में नहीं होना चाहिए
3. दूध, तेल के पैकेट को पूरी तरह से सूखा लेना चाहिए
4. चोटों से बचने के लिए किसी भी टूटी/नुकीली वस्तुओं को कागज में सुरक्षित रूप से लपेटा जाना चाहिए
5. जब संदेह में स्पष्टीकरण मांगे, तो अरिहंत ग्रीन टीम को संबोधित करने में खुशी होगी
6. बड़े गत्ते के बक्से के लिए सूखा कचरा डिब्बे उपलब्ध होंगे
7. यह सब रीसायकल करें चाहे वह कितना भी छोटा क्यों न हो

### मत

1. ऐसी कोई भी वस्तु न फेंके जिसे हमारे नियमित कूड़ेदान में पुनर्नवीनीकरण किया जा सके
2. इसमें बचा हुआ सामान न दें

सूखे कचरे के डिब्बे अभी भी निवासियों के लिए भूतल की सीढ़ियों की खिड़की के पीछे वस्तुओं को गिराने के लिए सुलभ हैं।

कृपया सुनिश्चित करें कि ऊपर सूचीबद्ध केवल पुनः प्रयोज्य वस्तुओं को ही इसमें गिराया गया है।

ప్రతి ఇంటి నుండి పొడి చెత్తను హౌస్ కీపింగ్ సిబ్బంది ద్వారా సేకరించు ప్రక్రియ, 22<sup>nd</sup>

సెప్టెంబరు మొదలు నుండి అమలు చేయబడుతోంది

### ఏ విదమైన చెత్ర సేకరించ బడుతోంది?

1. గట్టి ప్లాస్టిక్ (సీసాలు, ఆహార కంటైనర్లు మరియు తరచుగా ఉపయోగించే స్విగ్గీ జొమోట్ కంటైనర్లు)
2. మృదువైన ప్లాస్టిక్ (పాల ప్యాకెట్, నూనె ప్యాకెట్ మరియు ప్లాస్టిక్ వస్తువులు)
3. కార్డ్ బోర్డ్ (అమెజాన్, ఫ్లిప్కార్డ్ మరియు ఇతర డెలివరీ ప్యాకేజీ)
4. చిన్న గాజు మరియు మెటల్ వస్తువులు

### నివాసితులు ఈ క్రింద తెలుపబడిన విధంగా, చేయవలసినవి మరియు చేయకూడనివి పాటించడం ద్వారా పొడి చెత్ర సేకరణకు మద్దతు ఇవ్వాలని అభ్యర్థన

#### చేయవలసినవి

1. ప్లాస్టిక్ వస్తువులను అప్పగించే ముందు శుభ్రం చేయాలి
2. ఆహార అవశేషాలు లేకుండా చూడండి
3. పాలు, ఆయిల్ ప్యాకెట్లు పూర్తిగా శుభ్రంచేసి ఆరబెట్టి ఇవ్వవలెను
4. ఏదైనా విరిగిన/పదునైన వస్తువులను సురక్షితంగా కాగితంలో చుట్టి ఇవ్వవలెను (గాయాలను నివారించడానికి )
5. సందేహం లో వున్నపుడు వివరణ కోసం, అరిహంత్ గ్రీన్ టీమ్ ను సంప్రదించండి
6. పెద్ద కార్డ్బోర్డ్ పెట్టెల కోసం డ్రై వేస్ట్ డబ్బాలు అందుబాటులో ఉంటాయి (గ్రౌండ్ ఫ్లోర్ మెట్ల కిటికీ వెనుక డ్రై వేస్ట్ డబ్బాలు ఉన్నాయి)
7. ఎంత చిన్నదైనా అన్నింటినీ రీసైకిల్ చేయండి

#### చేయకూడనివి

1. రీసైకిల్ చేయగల ఏ వస్తువులను సాధారణ డస్ట్బిన్లో వేయవద్దు
2. ఆహార అవశేషాలు వున్నవస్తువులను ఇవ్వవద్దు

దయచేసి పైన పేర్కొన్న రీసైకిల్ చేయదగిన వస్తువులు మాత్రమే డ్రై వేస్ట్ డబ్బా లో వేయండి

**Step 1**

**Rinse**



**EMPTY & RINSE  
PLASTIC  
CONTAINERS**

**PAPER AND CARDBOARD**



**GLASS BOTTLES AND JARS**



**METAL**



**PLASTIC CONTAINERS**



**Sort the waste**

**Step 3**



**Recycle**

**Hand Over  
Recyclable waste to  
House Keeping Staff**









Arihant Heirloom, Chennai  
Flat Owners Association

**Dear Residents,**

AHFOA would like to inform our residents about this significant update taken as part of Go Green Initiative on segregation of solid waste.

This initiative of solid waste segregation will be implemented in a phased manner. This is much needed and there is no better time to implement than now. For over two years, AFHOA has had a series of discussions with various vendors, NGOs, nearby farms and studied other apartments solid waste segregation for the feasibility and arrived at this suitable method for phased implementation in our apartment.

**Current method** – Residents are packing and dropping their collected waste (All waste included) without segregation in the waste bin on the ground floor of each of the block.

**Upcoming Method (Phase I):**

Segregation of waste into two steps

**Step 1** – Residents should segregate the dry waste/recycle waste at source(home) and will be dropping in separate bin kept in each block. (Refer below Picture)

### Dry Waste/ Recycle Waste

- Paper and cardboard - Cereal boxes, Office paper, Egg cartons, Envelopes, Magazines, Newspapers, Packing Paper, Phonebooks, Wrapping paper, Shredded Paper
- Plastic Containers - Bottles (leave caps on), Containers, Clamshell containers, Cups, Glass, Bottles, Jars, Cartons, Milk cartons and juice boxes
- Metal - Aluminium, tin and steel/bi-metal cans, Aluminium foil, Aerosol cans empty and without pressure, Scrap metal



- 16 Bins has been provided (1 per block) to handle the Dry waste. A sign board has been placed on top of these bins

**Step 2** – (Same as current method) Residents are requested to pack organic (wet) waste & other wastes and drop it at regular bin kept in each block.

**Organic Waste (wet waste)**

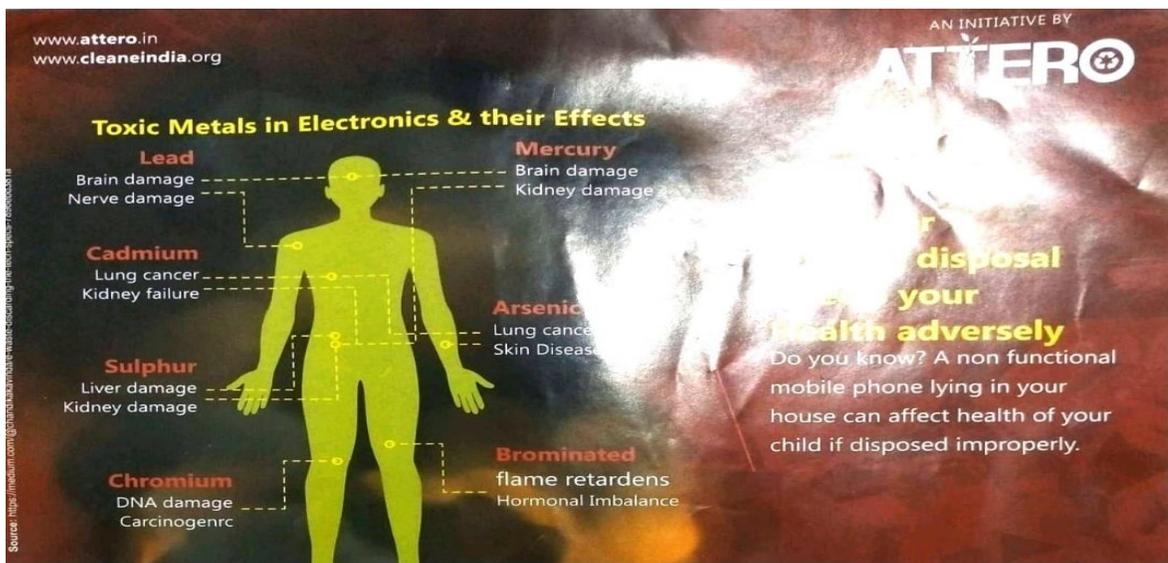
- Bio-Degradable or Perishable: Which includes vegetable waste, animal waste, food leftovers and remnants

**Other Waste (Reject waste)**

- Sanitary Napkins, Diapers, Soiled Paper, and Condoms etc

**Note:**

- Residents who wish to continue to segregate vegetable and fruit waste can continue to do so and drop it in the collection bin kept near west side of community shop (Near A-block).
- Separate arrangements have been made to collect e-waste once in a month with the support of Attero India.
  - Attero’s vehicle will come on a designated day of the month to our apartment for the complete day to collect the e-waste (Refer below picture for the list of electric and electronic components and take rate / component or Kg)
  - Residents can approach the vendor representative to collect the material from respective house if the item to be offered is heavy and resident cannot manage it on their own.
  - If the item to be offered are limited and is hand carriable, residents are requested to deliver it at the vehicle.



**Our attractive pricing for your non-functioning Electronics that we will pick up\***

TV BW	Each	₹ 40	Laptop	Each	₹ 800	Fax machine / Copier	Kg	₹ 10
TV Color	Each	₹ 250	Refrigerator (upto 180 ltr.)	Each	₹ 550	Stabilizer	Kg	₹ 30
AC 1.5T	Each	₹ 1600	Refrigerator (180 to 350 ltr.)	Each	₹ 650	UPS	Kg	₹ 30
AC 1.0T	Each	₹ 1200	Refrigerator (above 350 ltr.)	Each	₹ 800	Keyboard	Kg	₹ 10
LCD/ LED/ Plasma	Each	₹ 400	Microwave	Each	₹ 150	Mouse	Kg	₹ 10
Desktop	Each	₹ 650	Washing Machine (semi)	Each	₹ 300	Kitchen Mixer	Kg	₹ 15
Smartphone	Each	₹ 100	Washing Machine (automatic)	Each	₹ 400	Other Electronic Waste (Tape, Radio, Speaker, VCR, DVD)	Kg	₹ 10
Featurephone	Each	₹ 40	Washing Machine (Top loading)	Each	₹ 500			
Printer	Kg	₹ 10	Geyser	Kg	₹ 15			

\*Terms & Conditions Apply

## **Other important points:**

- Resident awareness sessions on waste management and segregation will be conducted in the near future.
- We request the residents to train the house maids/servants to ensure that the Dry waste is dropped only in the bin designated for that.
- The Dry waste will be recycled by the Waste Management Vendor and the raised funds will be used for green initiatives.

We would like to request residents who wish to volunteer for this green initiative to get in touch with Arihant's Green team by leaving your contact at the AHFOA office.

## **Upcoming Initiatives for Volunteering**

- Engaging children and educating about the importance of solid waste segregation.
- Door-to-door campaign for creating awareness about waste segregation.
- Monitoring the implementation and effectiveness of the on-going initiatives.

We welcome your suggestions and ideas to improve the implementation process and request your fullest support to us in these green initiatives.

We request all the residents to take this initiative of environmental importance seriously and support us in this endeavor sincerely. We welcome you to be a part of the Green Team.

**Thank You**

**Sincerely,**

**Arihant's Green Team**

**AHFOA**





**GO GREEN INITIATIVE BY AHFOA**

**DRY WASTE - RECYCLABLES ONLY**

**PAPER AND CARDBOARD**      **GLASS BOTTLES AND JARS**

**METAL**      **PLASTIC CONTAINERS**

**Rinse**  
  
**EMPTY & RINSE  
CONTAINER**

**Do Not Bag  
Recyclables**

**No Food. No Kitchen Waste. No Liquids. No Clothes. No E-waste**



ANNEXURE 23



# புகள் WASTE SEGRIGATION GUIDELINES

**பிளாஸ்டிக்**  
பிளாஸ்டிக் மேலுறை/  
பாடழல்கள்/ பெட்டிகள்  
மேலுறை  
பிளாஸ்டிக் குவளை  
பால் உறைகள்

## 2. உலர்ந்த குப்பை

பத்திரிக்கை, அஞ்சல்  
அட்டைப்பெட்டி, கிஸ்டப்பாக்கள்  
காகித தட்டிகள்

### இரும்பு

தகடுகள், தகரடப்பி  
பாடழல்கள்  
கண்ணாடி பாடழல்கள்  
இதர உலர்ந்த வகைகள்  
ரப்பர்/ஒதர்மகோல், நீர் உறிஞ்சி  
அழகு சாதனங்கள்  
களிமண் வாருடகள், கொட்டாங்குச்சி  
மின்னு கழிவுகள்  
பேட்டிகள் சீடி, இதர சாதனங்கள்  
மின் சாதனங்கள்

## 2. DRY WASTE

Use only reusable bags for disposal  
Plastic [Must be handled if soiled]  
Plastic covers / Plastic covers / Items  
chips / toffee wrappers / Plastic cups, Milk/curd  
Paper [Must be handled if soiled]  
Newspaper/Magazine/Stationery, Junk mail  
Cardboard cartons, Boxes, Tetrapaks  
Paper cups and saucers  
Metal  
Foil containers, Metal cans  
Glass [handle with care]  
Unbroken glass bottles  
Other dry waste  
Rubber/Thermocol  
Old mops/ Dusters/ Sponges, Cosmetics,  
Ceramics, Wooden chips, Hair  
Coconut Shells  
E-waste [handle with care]  
Batteries  
CDs/ Tapes  
Thermometers  
Bulbs/ tube lights/ CFLs  
[hand over separate]

சுய்ப்பாடு கழிவு  
(Use a newspaper for wrapping)  
பேட்டிப்பெட்டி/ நாப்பிகள்  
காகிதத்தாணி, குவளை  
நகல், மலி, மருந்து  
இதர கழிவுகள்

3. ஒதுக்க  
தலைமுடி  
Limited quantities  
allowed, such as  
கூரண  
quantities  
and hand over  
சீடி மருந்து  
கூரண  
[Hand over se  
கூரண  
[wrap in news

# ON GUIDELINES



**3. ஒதுக்கு வகை குப்பை**  
**தலைமுடி**  
 [Limited quantities of mixed waste is allowed, such as heavily soiled plastic or soiled paper]

**சுரான பொருட்கள் (small quantities only: wrap in newspaper and hand over separately)**  
**யானை மருத்துவக்கழிவு**  
**கட்டுமானக்கழிவு**  
**[Hand over separately]**  
**இடிந்த பொருட்கள் ஹேங்க் குப்பை**  
**சுண்ணாம்புப்பொருட்கள்**  
**[wrap in newspaper]**

**3. REJECT WASTE**  
 Do NOT use a plastic liner for Sanitary waste  
**(Use a newspaper for wrapping)**  
 Diapers / Sanitary napkins / Liners / Condoms / Wipes / Used tissues / Medicines / Sweet / Hair  
 [Limited quantities of mixed Waste allowed, such as heavily soiled plastic or soiled Paper]  
**Sharps (Small quantities only: Wrap in newspaper and hand over separately)**  
 Razors / Blades / Used Syringes / Injection vials / construction debris / Inerts  
**Hand over separately**  
 Rubble / Paints / Silt from drains / Cement powder / Soil  
 Flower pots / Broken glass  
**[wrap in newspaper]**

**துப்பாவு கழிவு**  
**[Use a newspaper for wrapping]**  
**டைப்பர் / நாப்கின்**  
**கட்டுத்துணி, ஆணை**  
**நகம், மஷ், மருந்து**  
**இதற்கழிவுகள்**

**புலிசெல்**  
**புலிசெல்**

**விலக்கு**  
 07622792



# குப்பை பிரிவு மூலம் முக

## 1. நர வகை குப்பை



உணவு வகை  
காய்/பழ வகை  
சமையல் மீதம்  
முட்டை ஓடு  
மாமிச/ மீன் முள்  
அழுகிய காய் தனிகள்  
உபயோகித்த கைத்தலகைகள்  
இலை/காஃதூள்  
தாட்டக்குப்பை  
இலைகள்/ கிளைகள்  
பூமாலைகள், உதிரியுக்கள்

## 1. ORGANIC WASTE

(Do NOT use a plastic liner)  
Kitchen Waste  
Vegetable/fruit peels  
Cooked food/ Leftovers  
Egg shells  
Chicken/ fish bones  
Rotten fruits/Vegetables  
Tissue paper soiled with food  
Tea bags/ Coffee grinds  
Leaf plates  
Garden waste  
(Small quantity only; from Apt)  
Fallen Leaves/ twig  
Puja flowers/ garden Weeds











ANNEXURE 24





AHFOA / 10 / 2017

AHFOA / 10 / 2017





17/10/22

ANNEXURE 25



Thazhambur, Tamil Nadu, India



Thazhambur, Tamil Nadu , India



17/10/22

Thazhambur, Tamil Nadu, India

ANNEXURE 26



Thazhambur, Tamil Nadu, India

03/04/22



Thazhambur, Tamil Nadu , India



03/04/22

Thazhambur Tamil Nadu, India



03/04/22

Thazhambur, Tamil Nadu, India

ANNEXURE 27



16/10/22



Thazhambur, Tamil Nadu, India

16/10/22



Thazhambur, Tamil Nadu, India

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**Vote of thanks for the collection camp on 16.10.2022 - Reg**

1 message

---

**Noordeen H** <noordeen@goonj.org>  
To: navahini@gmail.com

Mon, Nov 14, 2022 at 1:12 PM

Dear Society members of Arihant Heirloom Apartment,

Hope my email finds you well..

A big thank you for associating with Goonj by organising & making a successful collection drive in the Arihant Heirloom Apartment, Thalambur Road, Chennai on the date 16.10.2022. Not considering the pandemic a deterrent, you came out of the safety net of your homes, with all health/safety measures in place, and made the collection camps possible. The materials received was about 700 Kgs.

Goonj conveys its deepest gratitude to you for making extraordinary efforts and choosing to stand with the people of this country in these trying times.

We hope to work with you more, throughout the year. So, be ready to hear from us often :)

Also, sharing our latest ground reports in the attachment that you may share with the contributors.

Have a look at our latest ground report in the attachment, Here - [Dignity diaries](#)

Best Regards,

Noor Deen H

9551044786

Team GOONJ..

t:- 011-41401216(Head Office)

t:- 044-49533991/9354937428(Chennai)

Reach us at: [Facebook](#) | [Website](#) | [Address](#)

TAMIL NADU GENERATION & DISTRIBUTION CORPORATION  
(TANGEDCO)



BUREAU OF ENERGY EFFICIENCY (BEE)  
&  
TAMILNADU SCIENCE FORUM (TNSF)



Invites you to the  
Awareness campaign on Energy saving &  
conservation at domestic household level

On  
10<sup>th</sup> July 2022, Sunday ,10 am to 12 pm

At  
Arihant Heirloom Apartment's  
Club house  
Thalambur, Chennai – 600 130

For registration pl contact : +91 9500054087  
Only 50 entries

*Only for Arihant Heirloom residents*



***Today's ignorance will  
bring a dark tomorrow***

***Let's Act Now..***

ANNEXURE 30











ANNEXURE 31











**ANNEXURE 32****BEFORE SHIFTING OF DUMPYARD****AFTER SHIFTING OF DUMPYARD**

**BEFORE SHIFTING OF DUMPYARD**



**AFTER SHIFTING OF DUMPYARD**



**BEFORE SHIFTING OF DUMPYARD**



**AFTER SHIFTING OF DUMPYARD**





ANNEXURE 33

RETURN OF FLORA AND FAUNA



149

L42

150

